

SL NO... 34-~~.....~~

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(Application under Section 18(1) read with Sections 14 and 15 and under  
Section 18(2) of the National Green Tribunal Act, 2010)  
ORIGINAL APPLICATION NO. **56** OF 2025/EZ

IN THE MATTER OF:

KALI PRASAD MONDAL & ANOTHER

.....APPLICANTS

VERSUS

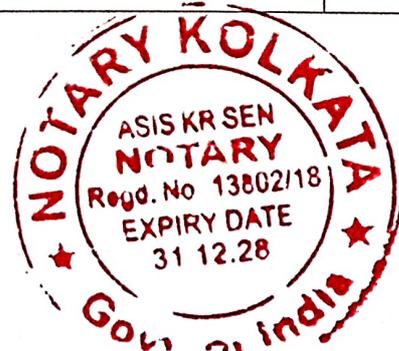
THE STATE OF WEST BENGAL & OTHERS

.....RESPONDENTS

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(2)

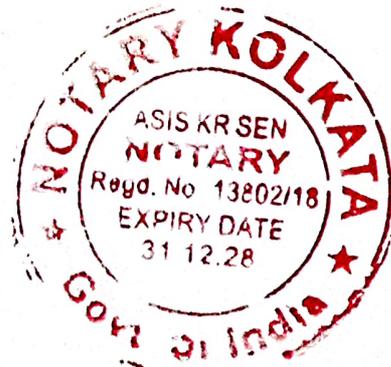
	28 <sup>th</sup> September 2020 issued by the concerned authority in favour of the applicants.	
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Filed by:

*Steve Soodip Biswas*  
Advocate

Date: 24.02.2026

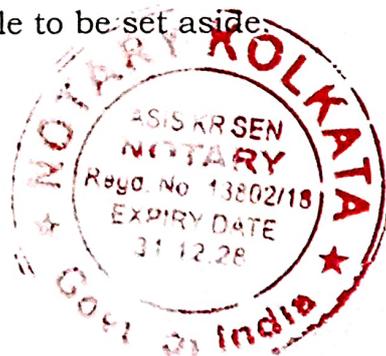
Place: Kolkata



**SYNOPSIS**

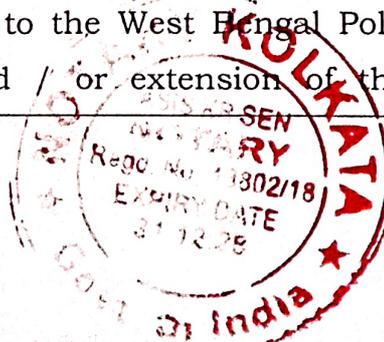
Applicants have filed the present Application, *inter alia*, challenging the impugned Notice/Order dated 7<sup>th</sup> August 2025 passed and/or issued by the Office of the District Magistrate, Birbhum, thereby directed the Applicants to discontinue the operation of their stone crushing unit and further imposed a penalty of Rs. 1,50,000/-, in spite of the fact that the applicants have never operated their unit illegally or in contravention of law. On the contrary, the Applicants have always carried on their business strictly under valid consents and permissions duly granted by the competent authorities. The Impugned Order has been passed with manifest mala fides and for extraneous considerations, without any cogent basis or justification. Such an Order not only violates the principles of natural justice but also amounts to abuse of administrative power. The Impugned Order has been passed in a wholly arbitrary and high-handed manner, without affording any opportunity of hearing to the Applicants which is in complete violation of the principles of natural justice. While violating the principles of natural justice, the concerned authorities have impinged upon Applicants' Fundamental Right enshrined under Article 19(1)(g) of the Constitution of India as it has snatched its right to carry on its business. Further, the Office of the District Magistrate does not have and cannot have any authority to impose or direct payment of any fine upon the Applicants. The power to levy or enforce such monetary penalties under the *Water (Prevention & Control of Pollution) Act, 1974* and the *Air (Prevention & Control of Pollution) Act, 1981* was expressly withdrawn from the Office of the District Magistrate pursuant to the Order dated 30<sup>th</sup> January 2023 issued by the West Bengal Pollution Control Board. Consequently, any direction for payment of fine issued by the District Magistrate is *void ab initio* and liable to be quashed and the impugned order dated 7<sup>th</sup> August 2025 passed by the Office of the District Magistrate, Birbhum is liable to be set aside.

Hence the present application.



**LIST OF DATES AND EVENTS**

<b>DATE</b>	<b>EVENTS</b>
28.11.2016	Notice dated 28 <sup>th</sup> November 2016 issued by the Office of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum, to the applicants thereby directing them to deposit a fine of Rs.1,50,000.
2017	Applicants filed an Application, bearing M.A. No. 52/2017/EZ ("said MA"), in O.A. No. 44/2015/EZ, seeking appropriate reliefs before this Hon'ble Tribunal for modification of the Order dated 15 <sup>th</sup> November 2016 passed in Original Application.
11.10.2017	By an Order dated 11 <sup>th</sup> October 2017, the MA as filed by the applicants along with the Original Application No. 44/2015/EZ were disposed of, by directing the Office of the District Magistrate to consider the representation of the Applicants for issuance or renewal of the Consent to Operate.
28.09.2020	Consent to Operate was issued by the West Bengal Pollution Control Board in favour of the Applicant No. 8, validating the legality of the business of the Applicants.
30.01.2023	Order passed by the West Bengal Pollution Control Board thereby the authority earlier delegated to the Office of the District Magistrate for grant and / or renewal of Consent to Operate stood expressly withdrawn, thereby centralizing the power back with the West Bengal Pollution Control Board.
26.05.2023	By a letter dated 26 <sup>th</sup> May 2023, the Association of Mine Owners was apprised of an Order dated 30 <sup>th</sup> January 2023 passed by the West Bengal Pollution Control Board.
26.05.2023	The Applicants immediately deposited and / or paid an amount of Rs. 4040/- to the West Bengal Pollution Control Board for renewal and / or extension of the Consent to



	Operate with effect from November 2022 till October 2027.
30.05.2023	From 30 <sup>th</sup> May 2023, the West Bengal Pollution Control Board became the sole and competent authority obliged to issue and / or renews the Consent to Operate in favour of the Applicants.
13.01.2025	The Applicants received a Notice issued by the Block Land & Land Reforms Officer, Md. Bazar, Birbhum. In the said Notice, the Applicants were directed to discontinue all business operations at their stone crushing unit forthwith without any reason mentioned therein.
04.04.2025	Notice was issued by the Office of the District Magistrate on 4 <sup>th</sup> April 2025, whereby the Applicants were called upon to submit copies of all permissions / consents / licenses and relevant documents related to their stone crushing unit within a stipulated time.
25.06.2025	In response to the Notice dated 4 <sup>th</sup> April 2025, <i>vide</i> its letter dated 25 <sup>th</sup> June 2025, the Applicants submitted all requisite and necessary documents in support of their operations before the Office of the Learned District Magistrate.
18.06.2025	Applicants submitted an application for issuance / renewal of the Consent to Operate and the same was duly uploaded on the official website of the West Bengal Pollution Control Board.
07.08.2025	Notice/Order of the Office of the District Magistrate, Birbhum, thereby directed the Applicants to discontinue the operation of their stone crushing unit and further imposed a penalty of Rs. 1,50,000/-



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

(Application under Section 18(1) read with Sections 14 and 15 and under  
Section 18(2) of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. OF 2025/EZ

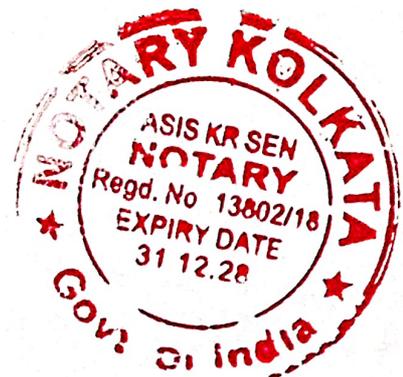
**IN THE MATTER OF:**

1. Kali Prasad Mondal, son of Lakhikanta Mondal, residing at Village Majurhati, Post Office Dabuk, Police Station Mayureswar, District Birbhum.
  
2. M/s. Kalimata Stone Product, a partnership firm within the meaning of the Partnership Act, 1932, represented by the aforesaid partners, having its office at Village Patharchal, Post Office Harinsingha, Police Station Md. Bazar, District Birbhum.

.....APPLICANTS

VERSUS

1. The State of West Bengal, service through the Chief Secretary, Government of West Bengal, having



its office at NABANNA (13<sup>th</sup> Floor),  
325, Sarat Chatterjee Road,  
Shibpur, Howrah 711 102.

Email: [secci@wb.gov.in](mailto:secci@wb.gov.in)

2. Central Pollution Control Board,  
service through its Member  
Secretary, having its office at  
PARIVESH BHAWAN, East Arjun  
Nagar, Delhi 110 032.

Email: [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in)

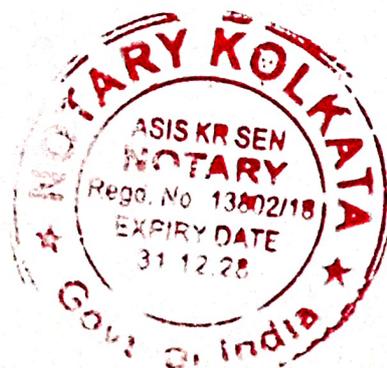
3. Department of Environment,  
Government of West Bengal, service  
through its Additional Chief  
Secretary, having its office at  
PRANISAMPAD BHAWAN, Block (5<sup>th</sup>  
Floor), LB-II, Salt Lake, Sector-III,  
Bidhannagar, Kolkata 700 106.

Email: [psecy.env-wb@gov.in](mailto:psecy.env-wb@gov.in)

4. West Bengal Pollution Control  
Board, service through its Member  
Secretary, having its office at  
PARIVESH BHAWAN, 10A, Block  
LA, Sector III, Salt Lake City,  
Kolkata 700 106.

Email: [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)

5. The District Magistrate, Birbhum,  
Office of the District Magistrate,  
Birbhum, having its office at  
Administrative Building, Suri Main



Road, Birbhum, West Bengal 731  
101.

Email: [dm-bir@nic.in](mailto:dm-bir@nic.in)

6. Block Development Officer, Md.  
Bazar Development Block, having  
its office at Block Development  
Office, Post Office and Police Station  
Md. Bazar, District Birbhum, West  
Bengal 731 101. Email:  
[bdomdbazar@gmail.com](mailto:bdomdbazar@gmail.com)

.....RESPONDENTS

**APPLICATION UNDER SECTION 18(1) READ WITH SECTION 14 AND 15  
AND UNDER SECTION 18(2) OF THE NATIONAL GREEN TRIBUNAL ACT,**

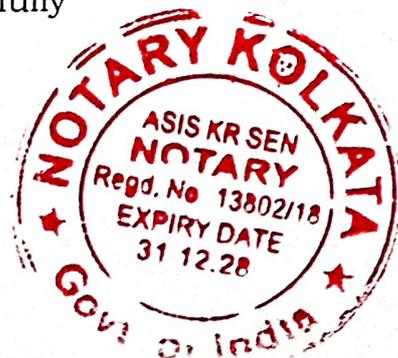
**2010**

To

The Hon'ble Chairperson and his Companion Members of the Hon'ble  
National Green Tribunal, Eastern Zone Bench, Kolkata

The humble application on behalf of  
the applicants abovenamed most  
respectfully

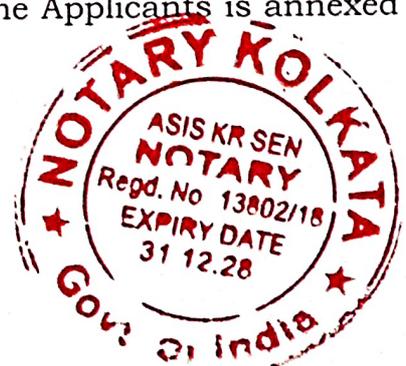
SHEWETH:



1. The present Application is being filed under Sections 18(1) and 18(2), read with Sections 14 and 15 of the National Green Tribunal Act, 2010 ("**NGT Act**"), against the Order dated 07.08.2025 passed by Respondent No.5 i.e. District Magistrate, Birbhum, West Bengal, whereby Respondent No.5 has, *inter alia*, directed the Applicants to not to continue the operations in respect of Applicants' business of stone crushing and has also imposed a penalty of Rs. 1,50,000/- upon it ("**Impugned Order**"). The Impugned Order has been passed in a wholly arbitrary and high-handed manner, without affording any opportunity of hearing to the Applicants which is in complete violation of the principles of natural justice. While violating the principles of natural justice, the Respondent No.5 has impinged upon Applicants' Fundamental Right enshrined under Article 19(1)(g) of the Constitution of India as it has snatched its right to carry on its business. A bare perusal of the aforesaid Impugned Order makes it evident that the same is *ex facie* bogus since it *inter alia* wrongly puts Applicant No.2 under Category-I as it is a matter of fact and record that Applicant No.2 would not fall under Category -I.

**2. PARTIES:**

- a. The Applicant No. 1 is one of the partner of Applicant No.2 firm. A copy of the current Partnership Deed of the Applicants is annexed hereto as **ANNEXURE A**.

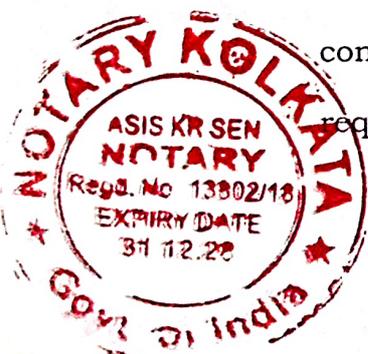


- b. Respondent No.1 is State of West Bengal, through the Chief Secretary, Government of West Bengal.
- c. Respondent No.2 is Central Pollution Control Board, through its Member Secretary.
- d. Respondent No.3 is Department of Environment, Government of West Bengal, through its Additional Chief Secretary.
- e. Respondent No.4 is West Bengal Pollution Control Board, service through its Member Secretary.
- f. Respondent No.5 is the District Magistrate, Birbhum, West Bengal.
- g. Respondent No.6 is Block Development Officer, Md. Bazar Development Block, Birbhum.

### 3. BRIEF FACTS:

The brief facts leading to the filing of the captioned Application are as hereunder:

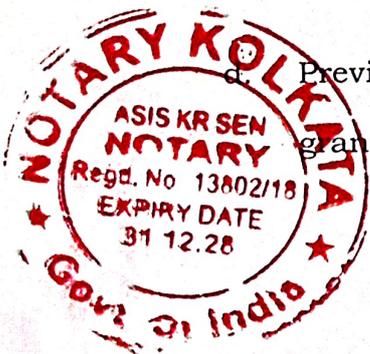
- a. The Applicants are carrying on business under the name and style of *M/s. Kalimata Stone Product*, and are engaged in the activity of stone crushing from their unit situated at Village Patharchal, Post Office Harinsingha, Police Station Md. Bazar, District Birbhum. The Applicants have been continuously engaged in the said business for the past thirty years and have at all times duly complied with and adhered to the rules, regulations, and statutory requirements governing such business activities. Copy of the



Registration Certificate necessary for conducting business of stone crushing, which is valid till 2026, is annexed hereto as **ANNEXURE B.**

- b. Furthermore, the Applicants have been depositing necessary and appropriate tax and the same have been collected by the local Gram Panchayat from time to time. In this regard, a Copy of one of such receipt issued by the local Gram Panchayat are annexed hereto as **ANNEXURE C.**
- c. The business of the Applicants has at all material times, been conducted in a fair, transparent, and *bona fide* manner, strictly in compliance with the laws for the time being in force. It is respectfully submitted that no competent authority has ever raised any dispute, objection or adverse remark with respect to either the establishment or the continuation of the Applicants' business. On the contrary, the Applicants have consistently ensured lawful operation of their business by securing and maintaining, from time to time, all requisite permissions, licenses, approvals, and sanctions from the appropriate statutory and regulatory authorities.

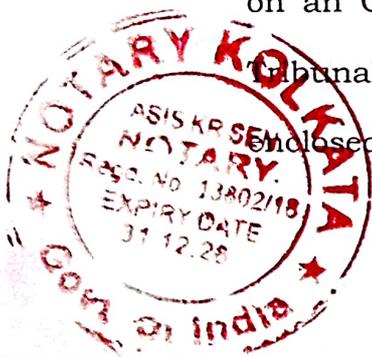
d. Previously, the Applicants were required to submit applications for grant and / or renewal of permission to operate and / or continue



their business before the Office of the District Magistrate, Birbhum i.e. Respondent No.5 herein. The said Office of the District Magistrate functioned as the delegated authority of the West Bengal Pollution Control Board i.e. Respondent No.4 herein, in terms of and under the provisions of the *Water (Prevention and Control of Pollution) Act, 1974* and the *Air (Prevention and Control of Pollution) Act, 1981*. In discharge of such delegated authority, the District Magistrate was duly empowered to issue the requisite certificates and / or consents from time to time. The Applicants, in faithful adherence to the said statutory scheme, regularly deposited the prescribed fees and charges with the Office of the District Magistrate, Birbhum, towards issuance and / or renewal of the requisite Consent to Operate. This consistent compliance on the part of the Applicants further demonstrates their *bona fide* intent and continued adherence to statutory and regulatory obligations governing their business.

- e. In or about November 2016, the Applicants were taken by surprise upon receipt of a Notice dated 28<sup>th</sup> November 2016 issued by the Office of the Additional District Magistrate and District Land & Land Reforms Officer, Birbhum. The said Notice placed its reliance on an Order dated 15<sup>th</sup> November 2016 passed by this Hon'ble

Tribunal in Original Application bearing No. 44/2015/EZ, enclosed therein.



- f. Pursuant thereto, the Applicants were directed to deposit a fine of Rs. 1,50,000/-. It is respectfully submitted that the aforesaid demand was raised without affording the Applicants any prior opportunity of hearing, and merely on the basis of reliance placed upon the said order, notwithstanding the fact that the Applicants were not party to the proceedings in O.A. No. 44/2015/EZ.
- g. The Applicants were unaware of the proceedings bearing Original Application No. 44/2015/EZ or of any proceedings pending before this Hon'ble Tribunal in relation thereto. A bare perusal of the Order dated 15<sup>th</sup> November 2016 clearly reveals that the Applicants were neither parties to the said proceedings nor bound by the directions issued therein. Upon receipt of the said notice and the consequential demand purportedly raised on the strength of the said order, the Applicants promptly challenged the same and *inter alia* contended that they do not fall within the ambit or scope of the said Order, nor could any liability or fine be lawfully imposed upon them pursuant thereto. In furtherance of their *bona fide* and diligent conduct, the Applicants accordingly preferred an Application, bearing M.A. No. 52/2017/EZ ("**said MA**"), in O.A. No. 44/2015/EZ, seeking appropriate reliefs before this Hon'ble Tribunal. The applicants crave leave from this Hon'ble Tribunal to



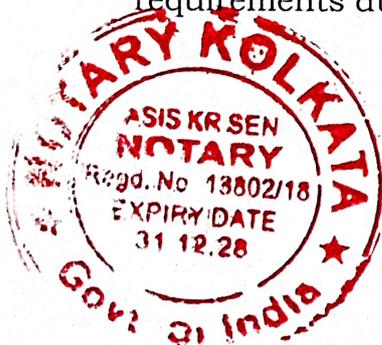
produce and rely on the said Miscellaneous Application at the time of hearing, if necessary.

- h. In the said MA, the Applicants had prayed for modification of the Order dated 15<sup>th</sup> November 2016, insofar as the Applicants were concerned. The Applicants further prayed for a declaration that the Order for payment of fine is not applicable on the Applicants for the reason mentioned therein.
- i. A bare perusal of the said MA would further bring out that the Applicants had specifically brought to the notice of this Hon'ble Tribunal that the concerned authorities had duly accepted the requisite statutory fees from the Applicants towards renewal of the Consent to Operate. However, despite receipt and retention of such payments, the authorities failed and neglected to issue the renewal in favour of the Applicants. The said omission, being arbitrary and contrary to the settled principles of fairness and administrative propriety, was raised in the said MA.
- j. Pursuant thereto, *vide* an Order dated 11<sup>th</sup> October 2017, the said MA along with the Original Application No. 44/2015/EZ were disposed of, by directing the Office of the District Magistrate to consider the representation of the Applicants for issuance or



renewal of the Consent to Operate. A copy of the said Order dated 11<sup>th</sup> October 2017 is annexed hereto as **ANNEXURE D**.

- k. Thereafter, as required by the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, a Consent to Operate was issued by the West Bengal Pollution Control Board on 28<sup>th</sup> September, 2020 in favour of the Applicant No. 2, validating the legality of the business of the Applicants. A copy of the Certificate and/or Consent to Operate dated 28<sup>th</sup> September, 2020 is annexed hereto as **ANNEXURE E**.
- l. A bare perusal of the aforesaid Consent to Operate makes it clear that the West Bengal Pollution Control Board itself duly recognized and acknowledged the legality, validity, and *bona fide* operation of the Applicants' business. It is therefore evident that at no point of time was there any violation, irregularity, or infraction of the statutory provisions attributable to the Applicants in the course of their business activities. The said Consent to Operate, having been validly issued, remained operative for the period commencing from November 2018 and continued until October 2022, thereby fortifying the Applicants' compliance with all regulatory requirements during the relevant period.



- m. Upon expiry of the aforesaid Consent to Operate in October 2022, a state of uncertainty arose with respect to the competent authority, insofar as it was unclear whether Respondent No.2 or Respondent No.5 was vested with jurisdiction to issue or renew the Consent to Operate. In view thereof, due to lack of clarity as to the appropriate body empowered to process such applications, the Applicants were effectively left remediless, having nowhere to approach for renewal of the Consent to Operate during the said period.
- n. Subsequently, by a letter dated 26<sup>th</sup> May 2023, the Association of Mine Owners was apprised of an Order dated 30<sup>th</sup> January 2023 passed by the West Bengal Pollution Control Board. A perusal of the said Order revealed that the authority earlier delegated to the Office of the District Magistrate for grant and / or renewal of Consent to Operate stood expressly withdrawn, thereby centralizing the power back with the West Bengal Pollution Control Board. This development clearly substantiates that the earlier impasse was due to inter-departmental uncertainty and not on account of any lapse, omission, or default on the part of the Applicants. A copy of the said order along with the covering letter is annexed hereto as **ANNEXURE F**.



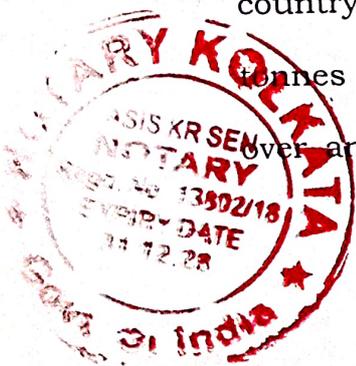
- o. A perusal of the aforesaid Order would reveal that earlier, the office of the District Magistrate was the delegated authority of the West Bengal Pollution Control Board, having the authority to exercise all powers of the West Bengal Pollution Control Board. However, by the aforesaid Order, the West Bengal Pollution Control Board mandated that Consent to Establish and Consent to Operate of stone crushers shall thereafter be exclusively dealt by the West Bengal Pollution Control Board.
- p. After the aforesaid Order was communicated *vide* the letter dated 26<sup>th</sup> May 2023, the Applicants immediately deposited and / or paid an amount of Rs. 4040/- to the West Bengal Pollution Control Board for renewal and / or extension of the Consent to Operate with effect from November 2022 till October 2027. Such payment was made on the instructions of the West Bengal Pollution Control Board on 30<sup>th</sup> May 2023. A copy of the receipt issued in this regard is annexed hereto as **ANNEXURE G**.
- q. Accordingly, with effect from 30<sup>th</sup> May 2023, the West Bengal Pollution Control Board became the sole and competent authority obliged to issue and / or renews the Consent to Operate in favour of the Applicants. It is respectfully submitted that the Applicants had already complied with and duly discharged all statutory requirements, and obligations necessary for such



renewal. No further act or duty remained to be performed on the part of the Applicants in relation thereto. In fact, the West Bengal Pollution Control Board, having accepted the renewal application along with the requisite statutory fees, was enjoined to process the same and, in the meantime, expressly advised and / or permitted the Applicants to continue their business operations. The conduct of the Board in accepting the application and fees gives rise to a legitimate expectation in favour of the Applicants that the renewal would be granted in due course, and accordingly, no prejudice ought to be caused to them on account of administrative delay or omission.

r. On 12<sup>th</sup> May 2024, the *Hindu* published a news article "*Birbhum – a proposed coal mine in West Bengal and the related health hazards*" concerning the West Bengal Government's proposed 35,000 crore DeochaPachami Coal Block Mining Project at Mohammad Bazar, Birbhum District, West Bengal ("**said Article**"). It is *inter alia* stated in the said Article that the Project has been facing protests relating to land acquisition and that the Government intends to commence mining operations at the DeochaPachami Coal Block, as it is the largest coal block in the country, with estimated reserves of approximately 1,198 million tonnes of coal and 1,400 million cubic metres of basalt, spread

over an area of 12.31 sq. km. (approximately 3,400 acres). The

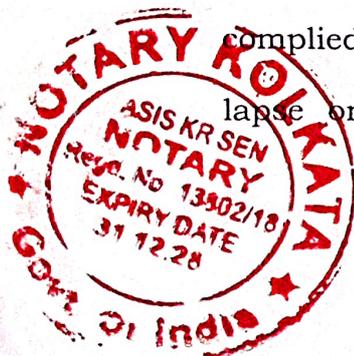


said Article further notes that the Project area comprises around twelve villages, with a population exceeding 21,000, including members of Scheduled Castes and Scheduled Tribes.

- s. In view of the aforesaid, the Hon'ble NGT, New Delhi Bench, registered a *suomotu* case on the basis of the said Article bearing Original Application No.722/2024/PB.
- t. Thereafter, the aforesaid Original Application was transferred by the New Delhi Bench of this Hon'ble Tribunal *vide* its Order dated 03.07.2024 to the Eastern Bench of the Tribunal and the case was renumbered as Original Application No.154/2024/EZ.
- u. On 11<sup>th</sup> September 2024, this Hon'ble Tribunal constituted a Fact-Finding Committee comprising the following members: (i) Senior Scientist, West Bengal Pollution Control Board; (ii) District Magistrate, Birbhum, or his representative not below the rank of Additional District Magistrate; and (iii) District Mining Officer, Birbhum, or his representative of senior rank. The Committee was directed by this Hon'ble Tribunal to inspect the site in question and submit a comprehensive fact-finding report in relation to the allegations raised in the Original Application.

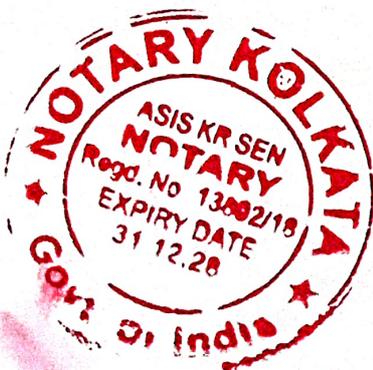


- v. On 13<sup>th</sup> January 2025, the Applicants received a Notice issued by the Block Land & Land Reforms Officer, Md. Bazar, Birbhum. In the said Notice, the Applicants were directed to discontinue all business operations at their stone crushing unit forthwith without any reason mentioned therein. The abrupt and arbitrary nature of the said directive caused the Applicants considerable hardship and prejudice, particularly in light of their long-standing lawful conduct and prior approvals from the competent authorities.
- w. Thereafter, another Notice was issued by the Office of the District Magistrate on 4<sup>th</sup> April 2025, whereby the Applicants were called upon to submit copies of all permissions / consents / licenses and relevant documents related to their stone crushing unit within a stipulated time. A copy of the said Notice dated 4<sup>th</sup> April 2025 is annexed hereto as **ANNEXURE H**.
- x. In response to the aforesaid Notice dated 4<sup>th</sup> April 2025, *vide* its letter dated 25<sup>th</sup> June 2025, the Applicants submitted all requisite and necessary documents in support of their operations and further informed the authorities that they were awaiting renewal of the Consent to Operate, which, until its expiry, remained valid and subsisting. The Applicants respectfully submitted that they had complied with all statutory formalities and obligations, and that no lapse or violation had occurred on their part warranting the



issuance of the closure notice. A copy of the said letter dated 25<sup>th</sup> June 2025 is annexed hereto as **ANNEXURE I**.

- y. Without prejudice to the aforesaid, prior to responding to the Notice dated 4<sup>th</sup> April 2025, and in view of the imminent threat of discontinuation of the Applicants' business despite no default on their part, the Applicants by abundant caution, submitted an application for issuance / renewal of the Consent to Operate on 18<sup>th</sup> June 2025. The said application was duly uploaded on the official website of the West Bengal Pollution Control Board, and all prescribed procedures and formalities in connection therewith were scrupulously complied with by the Applicants. A copy of the application, which is available on the portal of the West Bengal Pollution Control Board is annexed hereto as **ANNEXURE J**.
- z. In view of the appropriate documents being submitted by the Applicants, and in view of the fact that the amounts were accepted by the West Bengal Pollution Control Board for renewal of the Consent to Operate, the authorities were duty bound and/or obliged to formally renew the Consent to Operate or issue a fresh Consent to Operate in terms of the Applicants' fresh application dated 18<sup>th</sup> June, 2025.



aa. However, during the pendency of such application for renewal, *Vide* the Impugned Order, the Office of the District Magistrate, Birbhum directed the Applicants to discontinue the operation of their stone crushing unit and further imposed a penalty of Rs. 1,50,000/-. A copy of the said Order dated 7<sup>th</sup> August 2025 issued by the Office of the District Magistrate is annexed hereto as **ANNEXURE K.**

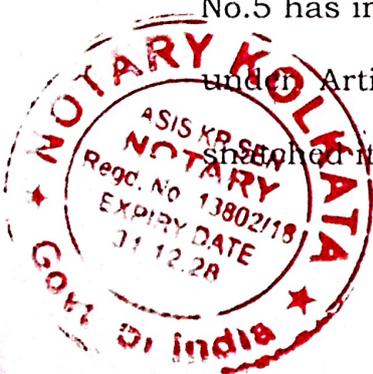
bb. Hence, the captioned Application.

**4. GROUNDS:**

Being aggrieved, the Applicants have filed the present Application *inter alia* on the following grounds, which are in alternative and without prejudice to each other:

A. The Impugned Order has been passed in a wholly arbitrary and high-handed manner, without affording any opportunity of hearing to the Applicants which is in complete violation of the principles of natural justice.

B. While violating the principles of natural justice, the Respondent No.5 has impinged upon Applicants' Fundamental Right enshrined under Article 19(1)(g) of the Constitution of India as it has ~~violated~~ its right to carry on its business.





Order for closure of the Applicants' unit, as *vide* Order dated 30<sup>th</sup> January 2023 issued by the Respondent No.4, all powers and functions previously delegated to the Respondent No. 5 (Office of the District Magistrate) under the *Water (Prevention & Control of Pollution) Act, 1974* and the *Air (Prevention & Control of Pollution) Act, 1981*, were expressly withdrawn. Consequently, the Impugned Order suffers from a fundamental legal infirmity and is therefore null and *void ab initio*. The Applicants respectfully submit that any action taken pursuant to the Impugned Order is consequently without legal effect and liable to be set aside to prevent manifest injustice.

G. It is respectfully submitted that the Impugned Order fails to cite or refer to any specific statutory provision or legal authority under which the directions for payment of fine and closure of the Applicants' units were purportedly issued. The absence of any such legal foundation renders the Impugned Order manifestly arbitrary, procedurally unsustainable and therefore liable to be set aside.

H. It is further submitted that the Office of the District Magistrate neither possesses nor can exercise any authority to direct the

Applicants to discontinue operations in their stone crushing units, as the statutory powers previously delegated to the District



Magistrate in this regard have, by Order of the West Bengal Pollution Control Board dated 30<sup>th</sup> January 2023, been expressly withdrawn. Any such purported direction is, therefore, wholly without jurisdiction and unenforceable in law.

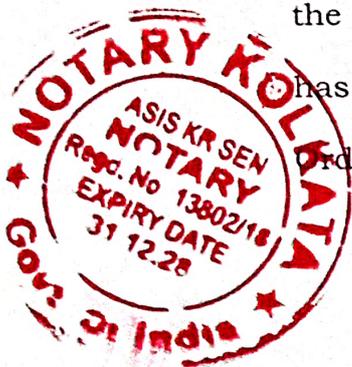
- I. Similarly, the Office of the District Magistrate does not have and cannot have any authority to impose or direct payment of any fine upon the Applicants. The power to levy or enforce such monetary penalties under the *Water (Prevention & Control of Pollution) Act, 1974* and the *Air (Prevention & Control of Pollution) Act, 1981* was expressly withdrawn from the Office of the District Magistrate pursuant to the Order dated 30<sup>th</sup> January 2023 issued by the West Bengal Pollution Control Board. Consequently, any direction for payment of fine issued by the District Magistrate is *void ab initio* and liable to be quashed.
- J. The Respondent Authorities are estopped from denying the rights of the Applicants by reason of their own conduct, inasmuch as they have on one hand accepted consideration towards renewal of the Consent to Operate, while on the other hand, unjustifiably withheld such renewal. This amounts to approbation and reprobation, which is impermissible in law. The Impugned Order being vitiated by such arbitrary and contradictory conduct is therefore liable to be quashed and set aside.



K. The Applicants have at all times complied with and adhered to all statutory norms, environmental safeguards and regulatory requirements prescribed under law. In such circumstances, the directions contained in the Impugned Order are wholly unjust, arbitrary, and without jurisdiction, as no violation is attributable to the Applicants.

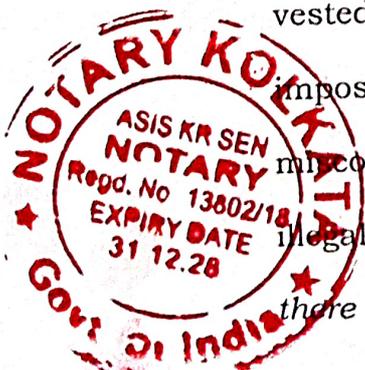
L. The Applicants have never operated their unit illegally or in contravention of law. On the contrary, the Applicants have always carried on their business strictly under valid consents and permissions duly granted by the competent authorities. The Impugned Order has been passed with manifest *mala fides* and for extraneous considerations, without any cogent basis or justification. Such an Order not only violates the principles of natural justice but also amounts to abuse of administrative power.

M. The Office of the District Magistrate seems to have exercised powers under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, which cannot be exercised at all by the said authority. Only the West Bengal Pollution Control Board has the authority to exercise such powers. Thus, the Impugned Order deserves to be set aside.



N. The Respondent No.4 i.e. West Bengal Pollution Control Board has failed to discharge its statutory duty to issue or renew the requisite Consent to Operate in favour of the Applicants. Despite having received and appropriated the prescribed statutory fees and charges from the Applicants, the said Respondent has arbitrarily withheld such Consent to Operate. This conduct is not only manifestly unjust and arbitrary but also equivalent to abdication of its statutory obligations. The said Respondent, being a public authority, is bound by the principles of fairness, reasonableness, and transparency under Article 14 of the Constitution of India, and its failure to act accordingly renders the Impugned Order unsustainable in law.

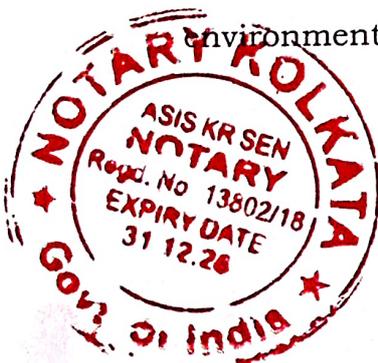
O. It is pertinent to note that there has never been any allegation, much less any finding, that the Applicants have violated the permissible pollution norms, exceeded statutory parameters, or otherwise acted in breach of environmental regulations. In the absence of any contravention or violation, there is no jurisdiction vested in the Respondents to direct closure of the units or to impose any fine or penalty. Any such action without demonstrable misconduct on the part of the Applicants is *ex facie* arbitrary, illegal, and violative of the settled law that "*where there is no fault, there can be no penalty*".



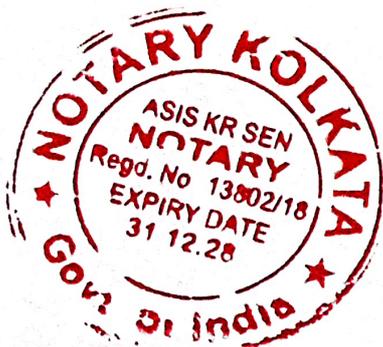
P. The Applicants have been subjected to penal consequences despite there being no fault or default on their part. The Respondent Authorities, having themselves failed to issue or renew the Consent to Operate in a timely and lawful manner cannot now take advantage of their own wrong and proceed to penalize the Applicants. Such conduct squarely falls within the doctrine that no man can take advantage of his own wrong which is a settled law by the Hon'ble Supreme Court of India.

Q. The conduct and/or steps taken by the Respondent Authorities amount to infringement of the rights of the Applicants as guaranteed under Articles 14, 19 and 21 of the Constitution of India.

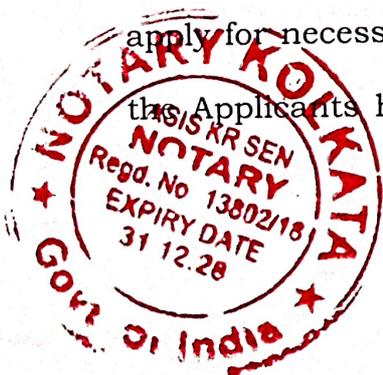
R. There are numerous stone crushing units operating in the same vicinity. The rights of all such units have been infringed and/or violated by the actions of the Respondent Authorities. A substantial question relating to the environment has arisen, i.e., as to whether the Respondent Authorities can withhold permission and/or Consent to Operate, despite there being no violation of any environmental norms and despite accepting the renewal fees.



- S. The Respondent Authorities, especially the West Bengal Pollution Control Board, are required to be directed to issue or renew the Consent to Operate in favour of the Applicants, with effect from November 2022 till such time as this Hon'ble Tribunal shall deem fit and proper. Till such time such certificate and/or consent is issued, no coercive step can be taken by the Respondent Authorities.
- T. There has been a clear abdication of duties by the West Bengal Pollution Control Board, and failure of discharging the duties under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
5. The Applicants have not preferred any other application on the self-same cause of action before any other Court.
6. The Impugned Order was passed on 7<sup>th</sup> August 2025 and hence the cause of action for filing the present Application arose on 7<sup>th</sup> August 2025. Thus, the instant application is being filed within the period of limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.



7. This Hon'ble Tribunal also has the power and jurisdiction to receive, try and determine the instant application, as the same falls within the subject matter prescribed under the said Act.
8. There is no other alternative or efficacious remedy available to the Applicants and the reliefs, as prayed for herein, if granted, shall do complete justice to the Applicants.
9. The records of the present case are lying at the offices of the Respondent Authorities situated within this Hon'ble Tribunal's jurisdiction. Hence, this Hon'ble Tribunal has the territorial jurisdiction to receive, try and determine the instant Application.
10. There is extreme urgency in the matter as by the Impugned Order dated 7<sup>th</sup> August 2025, the Office of the District Magistrate has directed the Applicants to discontinue operation in the units, failing which it has been threatened that legal action shall be taken against the Applicants. Thus, in the event immediate Interim Orders are not passed, the Respondent Authorities shall take coercive measures against the Applicants, and in such an event, the Applicants shall suffer irreparable loss, injury and prejudice.
11. The Impugned Order by which the Applicants have been directed to apply for necessary consents / permission is completely misplaced, as



the Applicants have already applied for renewal and / or issuance of

Consent to Operate, and the same is pending at the Office of the West Bengal Pollution Control Board.

12. The balance of convenience and/or inconvenience is entirely in favour of the Applicants herein as no prejudice whatsoever would be caused to the Respondents if reliefs prayed for herein are granted, whereas grave prejudice and irreparable loss would be caused to the Applicants on account of huge losses if reliefs prayed for herein are not so granted.
13. The instant application is being made *bona fide* and in the interests of justice.

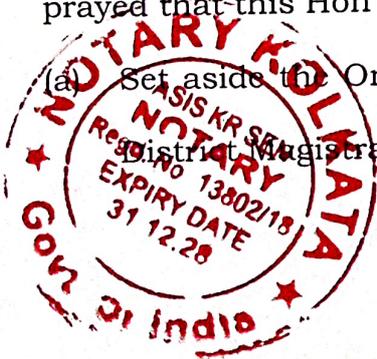
#### LIMITATION

The Applicants declare that as per the National Green Tribunal Act, 2010, the captioned Application is well within the prescribed period of limitation. The cause of action arose upon receipt of the Notice / Order dated 7<sup>th</sup> August 2025, hence the captioned Application.

#### PRAYERS

In view of the aforesaid facts, circumstances and grounds, it is humbly prayed that this Hon'ble Tribunal be pleased to:

- (a) Set aside the Order dated 7<sup>th</sup> August 2025 passed by the Office of the District Magistrate, Birbhum;

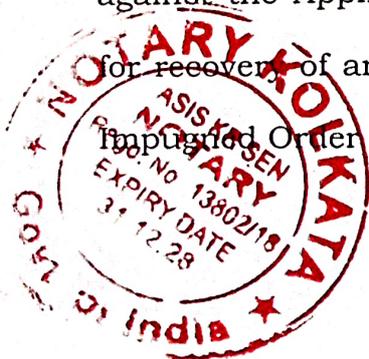


- (b) Direct the West Bengal Pollution Control Board to issue and/or renew the Consent to Operate in favour of the Applicants on the basis of the application dated 18<sup>th</sup> June 2025;
- (c) Direct the Office of the District Magistrate, Birbhum to forthwith withdraw and/or rescind and/or forbear from giving effect and/or any further effect to the Order dated 7<sup>th</sup> August 2025;
- (d) Restrain the Respondent Authorities from taking any coercive measures against the Applicants in any manner whatsoever; and
- (e) Pass further and/or other order(s) and/or direction(s) as this Hon'ble Tribunal may deem fit and proper.

### INTERIM RELIEFS

In view of the aforesaid facts, circumstances and grounds, it is humbly prayed that pending disposal of the instant Application, this Hon'ble Tribunal be pleased to:

- (a) Restrain the Respondent Authorities from giving any effect and/or any further effect to the Order dated 7<sup>th</sup> August 2025;
- (b) Restrain the Respondent Authorities from taking any coercive measures against the Applicants in any manner whatsoever, including any step for recovery of an amount of Rs. 1,50,000/- either on the basis of the Impugned Order dated 7<sup>th</sup> August 2025 or otherwise;



(c) Grant *ex parte ad interim / interim* reliefs in terms of the aforesaid prayers (a) and (b); and

(d) Pass further and/or other order(s) and/or direction(s) as this Hon'ble Tribunal may deem fit and proper.

M/S Kalimata Stone Product  
Kali product mondal  
Partner

By the applicant no.2

Kolkata

Date: 24-02-2026

*Steven Suresh Business*  
Advocate



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

(Application under Section 18(1) read with Sections 14 and 15 and under  
Section 18(2) of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO.

OF 2026 /E2

IN THE MATTER OF:

KALI PRASAD MONDAL & ANOTHER

.....APPLICANTS

VERSUS

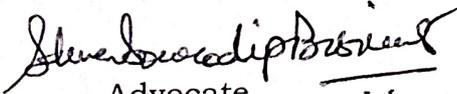
THE STATE OF WEST BENGAL & OTHERS

.....RESPONDENTS

VERIFICATION

I, Kali Prasad Mondal, aged about 38, son of Lakhikanta Mondal, residing at Village Majurhati, Post Office Dabuk, Police Station Mayureswar, District Birbhum, do hereby verify that the contents of paragraph nos. 1 to 11 are true to my knowledge and the rest are my respectful submissions before the Hon'ble Tribunal and that I have not suppressed any material fact.

Identified by

  
Advocate

M/S Kalimata Stone Product  
Kali Prasad Mondal  
Partner

Deponent



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(Application under Section 18(1) read with Sections 14 and 15 and under  
Section 18(2) of the National Green Tribunal Act, 2010)  
ORIGINAL APPLICATION NO. OF 2025/EZ

IN THE MATTER OF:

KALI PRASAD MONDAL & OTHERS

.....APPLICANTS

VERSUS

THE STATE OF WEST BENGAL & OTHERS

.....RESPONDENTS

AFFIDAVIT

I, Kali Prasad Mondal, aged about 38, son of Lakhikanta Mondal, residing at Village Majurhati, Post Office Dabuk, Police Station Mayureswar, District Birbhum, do hereby solemnly affirm and state as follows:

1. That I am the applicant no. 1 herein and as such I am well acquainted with the facts of the case and I am duly authorized and competent to affirm this affidavit.
2. That the facts stated in the instant Original Application are all true to the best of my knowledge,

Identified by

*Steven S. Sen*  
Advocate

F/1959/1708/2019

M/S Kalimata Stone Product  
Kali Prasad Mondal  
Partner

Deponent

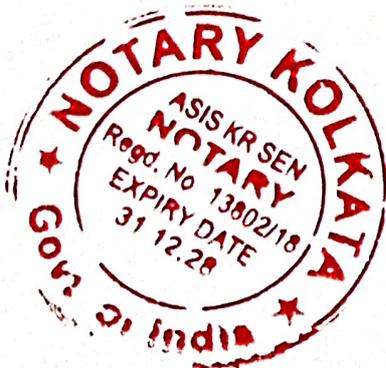
Solemnly affirm and declare  
before me on Identification

*ASIS KUMAR SEN*

ASIS KUMAR SEN  
City Civil Court, Kolkata  
Notary

Reg. No.-13802/18

24 NOV 2025





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श्री. शिब साधन मण्डल

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Authenticator

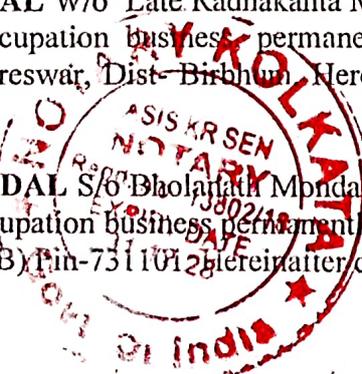
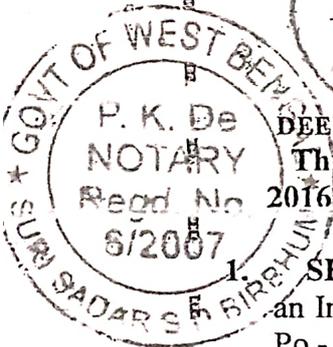
PARTNERSHIP DEED

DEED OF AMENDMENT OF PARTNERSHIP DUE TO RETIREMENT CUM ADMISSION  
This deed partnership retirement cum admission made this 1<sup>ST</sup> day of April  
2016 Amongst

1. SHIB SADHAN MONDAL S/o Late Radhakanta Mondal, aged about 26 Years, an Indian inhabitant, by occupation business permanently resides at Vill- Majurhati, Po.- Dabuk, P.s-Mayureswar, Dist- Birbhum. Hereinafter called the party of the first part.
2. KALI PRASAD MONDAL S/o Lakhikanta Mondal aged about 32 years an Indian inhabitant, by occupation business, permanently resides at Vill- Majurhati, Po.- Dabuk, P.s-Mayureswar, Dist- Birbhum Hereinafter called the party of the second part.
3. DIPIKA MONDAL W/o Kalisadhan Mondal aged about 26 years, an Indian inhabitant, by occupation business, permanently resides at Vill- Majurhati, Po.- Dabuk, P.s-Mayureswar, Dist- Birbhum Hereinafter called the party of the third part.
4. ANJALI MONDAL W/o Late Radhakanta Mondal aged about 49 years, an Indian inhabitant, by occupation business, permanently resides at Vill- Majurhati, Po.- Dabuk, P.s-Mayureswar, Dist- Birbhum. Hereinafter called the party of the fourth part.
5. BAMDEV MONDAL S/o Bhola Nath Mondal, aged about 59 Years, an Indian inhabitant, by occupation business, permanently resides at Natunpally po+Ps. - Suri, Dist-Birbhum(W.B) Pin-731101 Hereinafter called the party of the fifth part.

Dipika Mondal

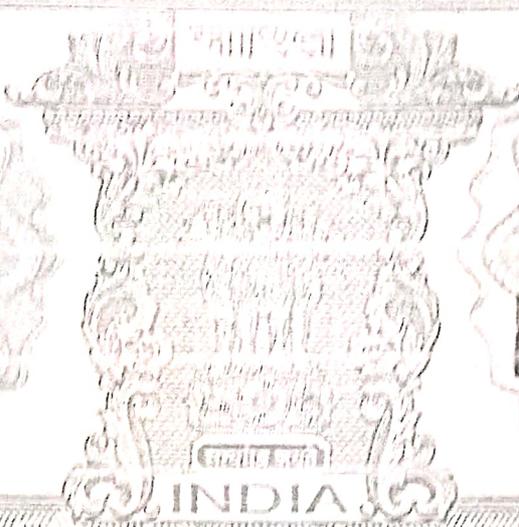
Bann Der Mondal



Panchajati De  
NOTARY  
SURI SADAR BIRBHUM

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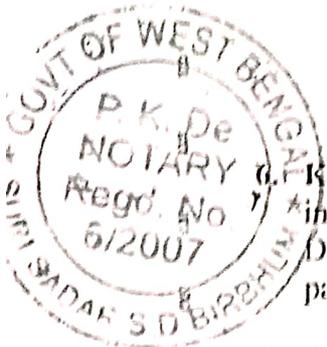
INDIA NON JUDICIAL

पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

R. 036383

Authenticated

Shib Sadhan Mondal  
Arzjahi Mondal.



6. KALISADHAN MONDAL S/o Lakhkanta Mondal aged about 34 years, an Indian inhabitant, by occupation business, permanently resides at Vill- Majurhati, Po.- Dabuk, P.s-Mayureswar, Dist- Birbhum. Hereinafter called the party of the sixth part.

7. SHYAMANANDA MONDAL S/o Late Bholanath Mondal aged about 58 years, an Indian inhabitant, by occupation business, permanently resides at Vill- Majurhati, Po.- Dabuk, P.s-Mayureswar, Dist- Birbhum. Hereinafter called the party of the seventh part.

Which expression, unless, repugnant to the subject or the context shall mean and includes the heirs, successors, executors, administrators, nominees, representatives and assigns of the respective parties.

AND WHEREAS the parties hereto of first, second, fifth, sixth & seventh Part were running a partnership business under the trade name and style of "M/S KALIMATA STONE PRODUCT". Situated at vill - Patharchal, Po.- Harinsingha, P.s-Md. Bazar, Dist - Birbhum. In terms of partnership deed executed among then on 5<sup>th</sup> day of February 2007.

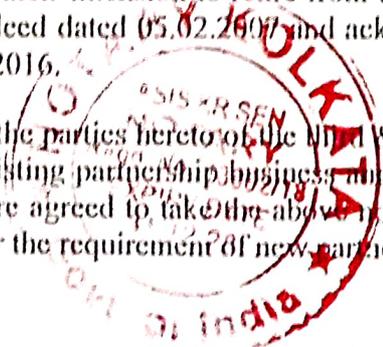
AND WHEREAS the party hereto fifth, sixth & seventh part of in this indenture have given the notice of their intension to retire from the firm in terms of clause of retirement of the partnership deed dated 05.02.2007 and acknowledged by party hereto first part on fifth day of March 2016.

AND WHEREAS the parties hereto of the third & fourth part have expressed their desire to enter into the existing partnership business and the existing partner i.e. first & second part of this indenture agreed to take the above noted third & fourth part into partnership business looking for the requirement of new partners.

Dipika Mondal

Bam & er Mondal

Panchkari De  
NOTARY  
SADAR SD



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AND WHEREAS it has been agreed among the parties hereto that the fifth, sixth & seventh part of this indenture will retire from the business of the firm and the parties hereto of the first & second Part will continue the business.

AND WHEREAS it has been further agreed among the partners that the outgoing partners shall keep protect the interest of the firm and shall not have in name, rights and privileges in respect of the assets, parties and rights of the firm and shall protect the continuing partners smooth running of the firm.

AND WHEREAS the retiring partners have further agreed not to do any act of deed which will harm the continuing partners in any way in smooth running of the firm.

AND WHEREAS the continuing partners will be the responsible for payment of the creditors suppliers bankers taxes & legal fees keep the outgoing partners free from liability of whatsoever nature i.e. outgoing partners will be kept free from all liabilities of the firm by the continuing partners from 1st day of April 2016.

AND WHEREAS the retiring partners shall be deemed to have retired on and from 1st day of April 2016.

AND WHEREAS the retire partners hereto of the fifth, sixth & seventh part of this indenture have agreed to the aforesaid terms and condition of this partnership deed.

AND WHEREAS the incoming partner in this indenture admitted to the partnership w.e.f 1st day of April 2016 and the retiring partners in this indenture have been relived from the partnership on an from 1st day of April 2016.

AND WHEREAS the continuing partner, new incoming partner and retiring partners have settled and agreed to adjust the capital of the retiring partners to take at the earliest after discussion and mutual consent amongst themselves in full and final settlement of books of accounts.

ALL the above named parties are adult fully competent to contract as per the provisions of the Indian partnership ACT, 1932 AND are jointly and severally referred to as partner.

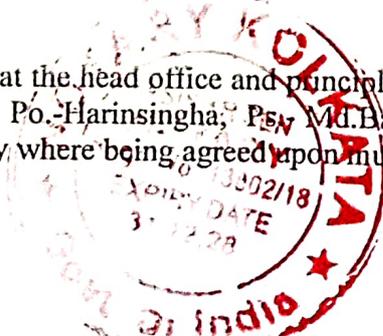
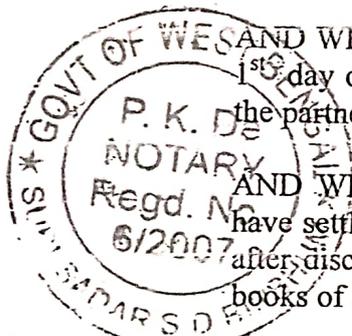
WHEREAS the parties in this indenture agreed on principle to form a partnership firm under the trade name and style "M/S KALIMATA STONE PRODUCT".

The partners are engaged in this per suit to undertake various business activities specified herein clause- 4 and entered into this partnership for the better management of the firm and by developing their commercial skill and acumen.

NOW THEREFORE it is deemed to be expedient and desirable to deduce the terms and conditions governing to this deed of partnership in to writing, which are mutually agreed upon as follows: -

1. NAME - That the name of the partnership firm shall be "M/S KALIMATA STONE PRODUCT".

2. HEAD OFFICE- That the head office and principle place of business shall be situated at Vill.- Patharchal, Po.-Harinsingha, P.S. Md.Bazar Dist.- Birbhum(W.B.). which may be shifted at any where being agreed upon mutually.



Shil Sadhan Mondal  
Arijah Mondal  
Dipika Mondal  
Barn Der Mondal

Panchkari Be  
NOTARY  
SURI SACHAR S D BIRBHUM

3. COMMENCEMENT- That the commencement of the partnership firm were effect from 1<sup>st</sup> day of April 2016, by all the partners hereto and shall continue perpetually unless and otherwise this deed of partnership revoked by an agreement amongst the partners for dissolution.
4. OBJECT- That the object of the firm will be as under:-
- To setup a small-scale unit or by purchase any unit or otherwise acquired by the partners for manufacturing of stone chips.
  - To acquired by purchase, lease rent or otherwise any mines and to carry on mining and minerals business.
  - To sale the product and to undertake all types of trading and transporting business.
5. CAPITAL- That the initial capital of the firm will be as per the books of accounts which shall be subscribed by the partners hereto as per their profit & loss sharing ratio. That the farther capital as well as farther funds if necessary for smooth conduct of the firm's business shall be contributed or arranged by the parties hereto as per their profit & loss sharing ratio or in such manner and proportion as may be mutually agreed upon amongst the parties hereto from time to time or loan may be raised if require from Bank (s) or other financial institution(s) or from outsiders on suitable terms and conditions for the interest of the firm business.
6. SHARE:- That the share of the partners in profit & loss shall be as under:-
- Shib Sadhan Mondal.....24%,
  - Kali Prasad Mondal.....26%
  - Dipika Mondal.....26%
  - Anjali Mondal.....24%

## WITHDRAWAL:

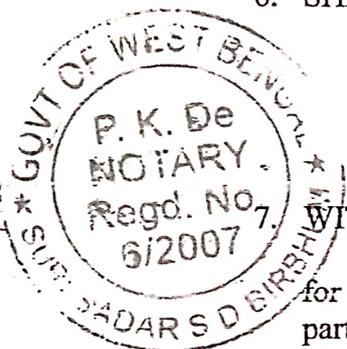
a) That all the partners in this indenture will be the working partners responsible for day to day business of the firm including maintenance of accounts books of each partner and entitled to draw salary, bonus, commission or other remuneration subject to a over all limit as specified in clause 7(c) hereunder at present each party shall draw Rs. 25000/- per month. The above ceiling of remuneration may be enhanced or reduced at any time during the financial year by passing a resolution in non judicial stamp paper of Rs. 10, and mutually agreed by all the partner. This resolution shall constitute a part of this deed.

b) That the parties hereby authorized to draw interest on capital at the rate 12% per annum on the credit balance of the respective partners capital account on first April every year.

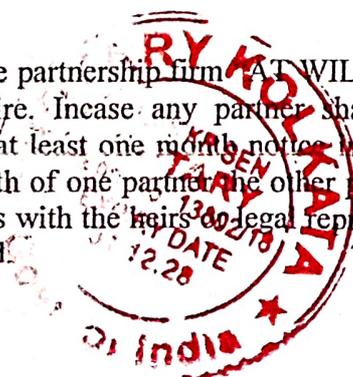
c) That all the aforesaid partners shall be further entitled to commission at the end of each year, 15% of net profit as commission (after payment salary but before commission) as remuneration for rendering service, shall be equal to sum computed according to the method of computation is laid down in sub clause (v) of clause (b) of section 40 of the income tax act.

Provided that the amount commission so arrived shall be paid to all the working partners equally, here all the parties are deemed to consider working partners

8. That the duration of the partnership firm "AT WILL" and shall continue to so long as the partners may desire. Incase any partner shall desire to retire from the said partnership shall give at least one month notice in writing to this effect to the other partners. Incase of death of one partner the other partners shall be entitled to carryon the said firm's business with the heirs or legal representatives of the deceased partner unless otherwise agreed.



Panchkari De  
NOTARY  
SURI SADAR S D BIRBHUM



Shib Sadhan Mondal  
Anjali Mondal

Dipika Mondal

Bam Der Mondal  
at. ....

9. Accounting year;- That the account of the partnership firm shall be takes annually on 31<sup>st</sup> day march of every year or any such other time as the partners may agreed upon mutually.

10. Bank account:- That the parties of this indenture hereto may open cash credit, savings or current account with any scheduled bank(s) in the name of the firm, unless otherwise decided be operated by the first & second part Shib Sadhan Mondal & Kali Prasad Mondal having a right, authority and jurisdiction to sign, deal, handle, negotiate and all other affairs of business of the said partnership firm namely "M/S KALIMATA STONE PRODUCT" and the account opening bank be and is hereby authorized to honour all the cheques, drafts and other negotiable instruments signed, drawn, accepted, or made on behalf of the firm by the first, second part Shib Sadhan Mondal & Kali Prasad Mondal to act. On any instruction related to said banking account of the firm whether the same being overdrawn or not relating to the transactions of firm.

Shib Sadhan Mondal  
Asst. I. N. 11

11. Account: - i) That all necessary papers and books of account of the partnership firm shall be kept at the principle place of business of the firm and shall not be removed from there without writing consent of the other parties. Such books of accounts shall be open for inspection hereto at all time and each party hereto take such extracts, as he requires.

ii) The accounts of the partnership firm shall be prepared annually, and the profit & loss account and balance sheet shall be prepare and profit or loss as case may be shall be distributed among the partners as per their profit and loss sharing ratio.

Assurance of conduct: - The afore said parties shall work diligently to the best of their ability in the supreme interest of the partnership firm and none will show any negligence or lack of integrity and earnestness in the performance of his duties as a partner.



Restrictive clause: - That no partner shall engage himself in any business or trade which may directly or indirectly compete with the firm business.

That no partner shall not, without writing consent to other partner assign, transfer or mortgage his share or interest in the partnership to the outsider whole or any part of his share.

14. Dissolution: - That the partnership "AT WILL" can be dissolved by a previous of three calendar months decided hereto mutually.

Incase of dissolution of the firm the net assets whatsoever would be available after meeting out all the business liabilities including loans, shall be distributed among the partners in the proportion to their profit sharing ratio.

15. Retirement: - That each partner shall have the right to retire himself from the partnership business during the continuation of the partnership, and he can exercise the right by giving three calendar months notice to the other partners.

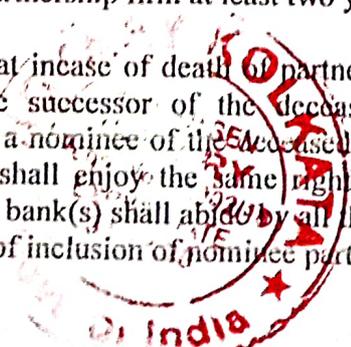
That on retirement the retiring partner shall not be entitled to start the same or similar business in competition with that of the partnership business at the place or places of the partnership firm at least two years.

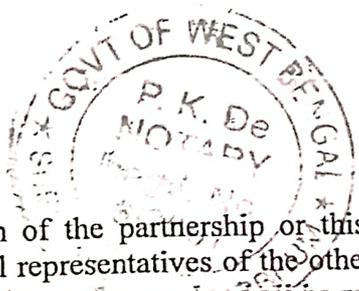
16. Death: - i) That incase of death of partner above named his heirs are now shall be entitled to the successor of the deceased partner (unless otherwise nominated properly). But a nominee of the deceased partner shall be entitled to be a partner of this firm and shall enjoy the same right and interest whatsoever including of the operator in the bank(s) shall abide by all the terms and conditions set forth in this per suit such case of inclusion of nominee partner as partner.

Dipika Mondal

Bann Dev Mandar

12/14/16  
Panchkari De  
NOTARY  
SURI SADAR S.D. OFFICE





Authenticated

17. Arbitration: - That all the question in connection of the partnership or this deed among the partners or any one of them or the legal representatives of the others and whether during continuation of partnership or any times afterwards, shall be referred to the arbitration of two arbitrators one to be appointed by each party and in case of their disagreement an umpire appointed by the said arbitrators or in the case of their default by the parties concerned.

IN WITNESSTH WEROEF THE PARTIES HERETO HAVE SIGNED THIS DEED ON THE DAY AND YEAR FIRST WRITTEN ABOVE.

Witnesses.

1. Apurba Mondal

2.....

3.....

4.....

Signature of the partners  
1. Shib Sadhan Mondal

Shib Sadhan Mondal

2. Kali Prasad Mondal

Kali Prasad Mondal

3. Dipika Mondal

Dipika Mondal

4. Anjali Mondal

Anjali Mondal

5. Bam Dev Mondal

Bamdev Mondal

6. Kalisadhan Mondal

Kalisadhan Mondal

7. Shyamananda Mondal

Shyamananda Mondal

Signature of the Exculant(S)  
Witnessed on Identification

Drafted by

Jamyul Ali Khan,  
Advocate  
E. No. F 311/1402/1994

14/11/16  
Panchkari De  
NOTARY  
SURI SADAR S D BIRBHUM



43

Annexure - B

## FORM 11

[ See rule 58(2) ]

Name Of District : BIRBHUM

Name Of Block : MOHAMED-BAZAR

Name Of Gram Panchayat : HINGLOW

Trade Registration No:- 486

Trade Registration Date:-08-Apr-2023

Trade Registration Certificate issue No:- 2

Issue Date:-08-Apr-2023

Trade Registration Certificate issued for the period of: 2023-2024,2024-2025,2025-2026

To KALIPRASAD MONDAL

(Name of Prop/partner/Director)

Full Address :

VILLAGE - PATHARCHAL

PARA - PATHARCHAL

POLICE STATION - MD BAZAR

POST OFFICE - HARINSINGHA

MOUZA - 37

DAG - 10

PIN NO - 731132

Gram Sansad/ Part No. VI

Description of Trade :STONE CRUSHER

Gram panchayat acknowledges a sum of Rs. 1500 (Rupees One Thousand Five Hundred Only)

From KALIMATA STONE PRODUCT

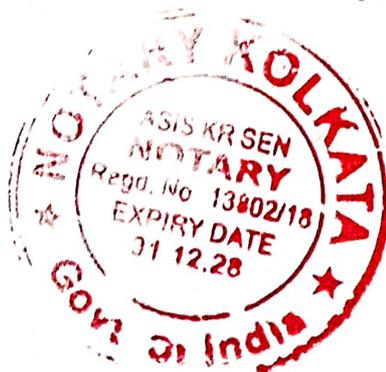
(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

**This Certificate Is Electronically Generated**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. NOCEBVE97909851N  
<https://wbprd.gov.in/>



ফর্ম-৪

03090763

রসিদ নং 1705

[নিয়ম ৮ (২) এবং ৩১ (২) দেখুন]

হিংলো গ্রাম পঞ্চায়েত

গ্রাম পঞ্চায়েতের দ্বারা নির্ধারিত কর, অভিকর ও ফি এর রসিদ  
(দুদিকে কার্বন পেপার দিয়ে রসিদের দুটি কপি করতে হবে)১/ নির্ধারিত নাম ও ঠিকানা : কালি চন্দ্র সেন (স্বামী)  
কালি চন্দ্র সেন, পি.সি.ও. অফিস নং (যদি থাকে) :২/ প্রাপ্ত অর্থের খাত ও পরিমাণ : ১০১৩৪ টাকা৩/ (ক) ত্রৈমাসিক (বছর) সময়কালের জন্য জমি ও বাড়ির উপর কর : 10134 টাকা

(খ) সময়কালের জন্য গাড়ির রেজিস্ট্রেশনের উপর ফি : \_\_\_\_\_ টাকা

(গ) সময়কালের জন্য স্বাস্থ্যবিধান ব্যবস্থার উপর ফি : \_\_\_\_\_ টাকা

(ঘ) সময়কালের জন্য অন্যান্য করের অভিকর : \_\_\_\_\_ টাকা

(ঙ) সময়কালের জন্য আলোর অভিকর : \_\_\_\_\_ টাকা

(চ) সময়কালের জন্য সাফাই অভিকর : \_\_\_\_\_ টাকা

(ছ) সময়কালের জন্য ব্যবসা-বাণিজ্য নিবন্ধীকরণের উপর ফি : \_\_\_\_\_ টাকা

(জ) সময়কালের জন্য গ্রাম পঞ্চায়েত/কর্তক চালু বা পঞ্চায়েতের

অধীনে পরিচালিত পরিবহন ব্যবস্থায় মালী, মালবাহী, পানী বা পেশির উপর টোল বা পথকর : \_\_\_\_\_ টাকা

(ঝ) শ্মশানঘাট ব্যবহারের উপর ফি : \_\_\_\_\_ টাকা

(ঞ) সময়কালের জন্য শ্যালো বা ডিপ-টিউবওয়েলের নিবন্ধীকরণের উপর ফি : \_\_\_\_\_ টাকা

(ট) গ্রামে উৎপাদিত ও গ্রামের বাজারে বিক্রীত পণ্য-সামগ্রীর উপর ফি : \_\_\_\_\_ টাকা

(ঠ) সময়কালের জন্য জনসমক্ষে প্রদর্শনের উদ্দেশ্যে রক্ষিত,

প্রদর্শিত কোনও নিষ্কাশনের উপর ফি : \_\_\_\_\_ টাকা

(ড) ৪৭ নং ধারা বলে উপবিধিতে আদায়যোগ্য জরিমানা : \_\_\_\_\_ টাকা

(ঢ) অন্যান্য : \_\_\_\_\_ টাকা

মোট - 10134 টাকাTAX COLLECTOR  
Hingla (তারিখ সহ স্বাক্ষর)  
Gram Panchayat

গ্রাম পঞ্চায়েতের সচিব/কর্তক

নোট : (১) পঞ্চায়েতের কোন সদস্যকে এই কাজের দায়িত্ব দেওয়া যাবে না।

(২) ড্রাফট বা চেকে কোনো পেমেন্ট করা হলে টাকার অংকের পাশে চেকের নম্বর ও তারিখ লিখে রাখতে হবে।

এখন পর্যন্ত পঞ্চায়েতের আদায়যোগ্য টাকার অংকের সঙ্গে রাখতে হবে।

হিংলো গ্রাম পঞ্চায়েত



45

Form- 4

03090763

Rule 8(2) and 31(2) Section

Receipt No. 1705

Hinglow Gram Panchayat

Receipts of taxes, duties and fees prescribed by the Gram Panchayat

(Two copies of the receipt must be made with carbon paper on both sides)

1. Name and Address of the assessor: KALIMATA STONE PRODUCT
  2. Sector and amount or money received: PRO- KALISADHAN, SHIBSADHAN MANTHA  
PATHARCHAL, BIRBHUM Holding No(if available) :
- A. Quarterly 2025/2026./year) Tax on land and houses for a period : .....10,134/-.....rupees
  - B. ....Fee on vehicle registration for the period : .....rupees
  - C. ....Fee on health care services for the period : .....rupees
  - D. ....Water agent for the period : .....rupees
  - E. ....Light agent for the period : .....rupees
  - F. ....Cleaning agent for the period : .....rupees
  - G. ....Fees on business registration for the period : .....rupees
  - H. ....Toll or road tax on passengers, vehicles,  
animals or cargo in the transport system operated by the Gram  
Panchayat or under the Panchayat for a period : .....rupees
  - I. Fees on use of crematorium : .....rupees
  - J. ....Fee on registration of a Shallow or Deep-  
Tubewell for a period of time : .....rupees
  - K. Fees on goods produced in Villages and sold in village markets : .....rupees
  - L. ....Fees on any advertisement displayed, intended  
for public display for a period of time : .....rupees
  - M. Section 47 states that the fines payable under the bye-laws are : .....rupees
  - N. Others : .....rupees
- Total : .....10,134/-.....rupees

Ten Thousand One Hundred Thirty Four Rupees Only

Sd/-

22.05.2025

(Signed with date)

Gram Panchayat Secretary/Tax Collector

- Note : 1. No member of the panchayat can be given the responsibility of this work.  
2. If a payment is made by draft or check, the check number and date must be written next to the amount.



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

<u>Item No.</u>	<u>Application No.</u>	<u>Parties</u>
2. Original Application O.A 44/2015/EZ	Joydeep Mukherjee	
	Vs.	
M.A. No. 47/2017/EZ In Original Application no. 44/2015/EZ	Pollution Control Board, West Bengal & Ors. M/s Moien Stone Crusher (R.555)	
	Vs.	
M.A. No. 48/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s Motherland Stone Crusher (R.559)	
	Vs.	
M.A. No. 49/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s Karmakar Industries (R.65)	
	Vs.	
M.A. No. 50/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s New Baba Bashukinath Stone Crusher (R.525)	
	Vs.	
M.A. No. 51/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s V.S.P Stone Crusher (R.544)	
	Vs.	
M.A. No. 52/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s Kali Mata Stone Crusher (R.554)	
	Vs.	
M.A. No. 53/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s Loknath Baba Stone Crusher (R.476)	
	Vs.	
M.A. No. 54/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s New Mollah Stone Product (R.98)	
	Vs.	
M.A. No. 55/2017/EZ In Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors. M/s Kalyaneswari Stone Crusher (R.64)	
	Vs.	
	West Bengal Pollution Control	



M.A. No. 56/2017/EZ In Original Application no. 44/2015/EZ	Board & Ors. M/s Pachami Granite (R.104) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 57/2017/EZ In Original Application no. 44/2015/EZ	M/s Bhai Bhai Stone Crusher (R.47) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 58/2017/EZ In Original Application no. 44/2015/EZ	M/s Pachami Stone Works (R.536) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 59/2017/EZ In Original Application no. 44/2015/EZ	M/s Saheb Stone Crusher (R.550) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 60/2017/EZ In Original Application no. 44/2015/EZ	M/s R.K. Enterprise (R.521) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 61/2017/EZ In Original Application no. 44/2015/EZ	M/s Maa Kali Stone Crusher (R.561) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 62/2017/EZ In Original Application no. 44/2015/EZ	M/s West Wind Stone Crusher (R.29) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 63/2017/EZ In Original Application no. 44/2015/EZ	M/s Panchami Stone Product Unit-II (R. 492) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 64/2017/EZ In Original Application no. 44/2015/EZ	M/s C.S.D Stone (R.539) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 65/2017/EZ In Original Application no. 44/2015/EZ	M/s A.K.Enterprise (R.552) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 66/2017/EZ In Original Application no. 44/2015/EZ	M/s Unique Stone Product (R.562) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 67/2017/EZ In Original Application no.	M/s Joy Ma Tara Stone Products (R.59) Vs.



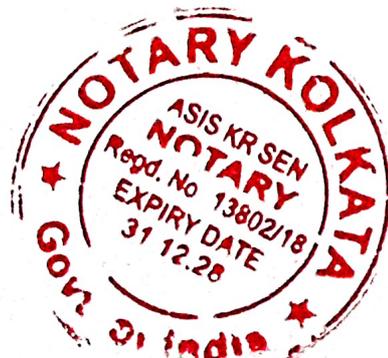
44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 68/2017/EZ	M/s Bholu Baba Stone Crusher (R.484)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 69/2017/EZ	M/s A.K. Industries (R.509)s
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 70/2017/EZ	M/s N.S. Stone Crusher (R.500)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 71/2017/EZ	M/s Bhai Bhai Stone Crusher Unit-II (r.48)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 72/2017/EZ	M/s Rangamati Stone Crusher (R.119)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 73/2017/EZ	M/s Choudhury Stone Crusher (R.548)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 74/2017/EZ	M/s United Stone Crusher (R.140)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 75/2017/EZ	M/s Panchami Black Stone (R.542)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 76/2017/EZ	M/s Sairam Stone Crusher (R.126)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 77/2017/EZ	M/s Gour Hari Stone Crusher (R.505)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 78/2017/EZ	M/s Damrai Chandi Stone Crusher (R.540)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.



- M.A. No. 79/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 80/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 81/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 82/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 83/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 84/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 85/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 86/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 87/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 88/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 100/2017/EZ  
In  
Original Application no.  
44/2015/EZ
  - M.A. No. 101/2017/EZ
- M/s Panchami Stone Quarry  
(R.543)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s New Lakshmi Mata  
Enterprise (R.95)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s N. Hossain Stone Com  
(R.547)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Panchami Syndictae  
(R.105)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Maa Durga Stone Crusher  
(R.73)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Robiul Islam Mollah  
(R.545)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Lakshmi Mata Enterprise  
(R.68)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Bhola Nath Stone Crusher  
(R.533)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s J.B. Industries (R.532)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Mondal Stone Product  
(R.482)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Beacon Stone Product  
(R.44)  
Vs.  
West Bengal Pollution Control  
Board & Ors.
  - M/s Black Stone Crusher (R.49)



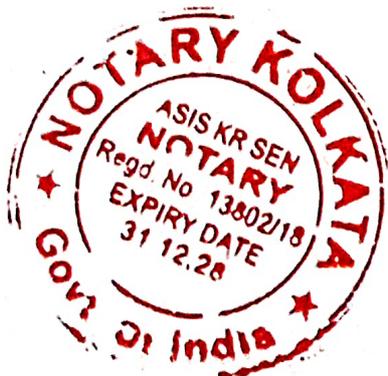
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 102/2017/EZ	M/s Jeet Stone Crusher (R.57)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 103/2017/EZ	M/s L.G. Enterprise (R.66)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 104/2017/EZ	M/s Maa Ganga Stone Product (R.75)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 105/2017/EZ	M/s Mondal Stone Crusher (R.88)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 106/2017/EZ	M/s Modina Stone Crusher (R.85)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 107/2017/EZ	M/s New Raja Enterprise (R.99)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 108/2017/EZ	M/s New Santu Enterprise (R.101)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 109/2017/EZ	M/s Panchami Unique Stone Product (R.107)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 110/2017/EZ	M/s Raisa Enterprise (R.111)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 111/2017/EZ	M/s Raj Stone Product (R.116)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 112/2017/EZ	M/s Sapta Sikha Stone Works (R.128)
In	Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 113/2017/EZ	M/s Garai Stone Industries (R.480)
In	



Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 114/2017/EZ In	M/s Raghunath Enterprise (R.488)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 115/2017/EZ In	M/s Bengal Stone Crusher (R.511)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 116/2017/EZ In	M/s Ranu Stone Crusher (R.512)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 117/2017/EZ In	M/s Data Stone Crusher (R.574)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 118/2017/EZ In	M/s Gitanjali Enterprise (578)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 119/2017/EZ In	M/s Joy Ganga Stone Comany (R.58)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 131/2017/EZ In	M/s B Das & Company (R.42)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 132/2017/EZ In	M/s Raja Enterprise (R.117)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 133/2017/EZ In	M/s Malleswar Stone Crusher (R.80)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 134/2017/EZ In	M/s Suraj Stone Product (R.138)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 135/2017/EZ In	M/s Jyoti Stone Crusher (R.479)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 136/2017/EZ In	M/s Kalyan Bose & Company (R.514)



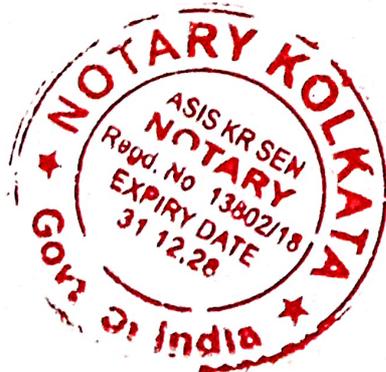
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 137/2017/EZ In	M/s Chanda Stone Crusher (R.515)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 138/2017/EZ In	M/s Netaji Stone Crusher (R.518)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 139/2017/EZ In	M/s Rinki Stone Crusher (R.519)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 140/2017/EZ In	M/s Rani Stone Crusher (R.576)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 141/2017/EZ In	M/s Kajal Stone Product (R.62)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 142/2017/EZ In	M/s Maa Durga Stone Crusher (R.73)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 143/2017/EZ In	M/s Maa Tara Stone Crushing (R.79)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 144/2017/EZ In	M/s Pal Stone Crusher (R.106)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 145/2017/EZ In	M/s Sankha Laghu & O.B.C Stone Crusher (R.127)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 146/2017/EZ In	M/s Shib Durga Stone Product (R.134)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 147/2017/EZ In	M/s Sri Krishna Stone Crusher (R.137)
Original Application no. 44/2015/EZ	Vs. West Bengal Pollution Control Board & Ors.



M.A. No. 148/2017/EZ In Original Application no. 44/2015/EZ	M/s K.P. Enterprise (R.475) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 149/2017/EZ In Original Application no. 44/2015/EZ	M/s Mariam Stone Product (R.478) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 150/2017/EZ In Original Application no. 44/2015/EZ	M/s Bubai Ghosal (R.487) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 151/2017/EZ In Original Application no. 44/2015/EZ	M/s Radha Gobinda Enterprise (R.489) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 152/2017/EZ In Original Application no. 44/2015/EZ	M/s K.G.N Stone Crusher (R.508) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 153/2017/EZ In Original Application no. 44/2015/EZ	M/s R B N Stone Product (R.577) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 154/2017/EZ In Original Application no. 44/2015/EZ	M/s Hari Sadhay Stone Crusher (R.55) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 155/2017/EZ In Original Application no. 44/2015/EZ	M/s Pratima Stone Crusher (R.568) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 158/2017/EZ In Original Application no. 44/2015/EZ	M/s Stone India (R.402) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 159/2017/EZ In Original Application no. 44/2015/EZ	M/s Sahana Stone Crusher (R.125) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 160/2017/EZ In Original Application no. 44/2015/EZ	M/s Dighal Gram Stone Crusher (R.510) Vs. West Bengal Pollution Control Board & Ors.
M.A. No. 161/2017/EZ In Original Application no.	M/s S.S.P. Stone Crusher (R.497) Vs.



44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 162/2017/EZ In	M/s Ghosh Enterprise (R.362) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 163/2017/EZ In	M/s Associated Enterprise (R.41) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 164/2017/EZ In	M/s Y.M. Stone Chips (R.142) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 165/2017/EZ In	M/s Shiv Shakri Stone Product (R.134) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 166/2017/EZ In	M/s Aditi Stone Crusher (R.565) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 167/2017/EZ In	M/s Kalimata & Kalimata Stone Crusher (R.554) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 168/2017/EZ In	M/s Swamamayi Stone Crusher (R.139) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 169/2017/EZ In	M/s M S Stone Crusher (R.71) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 170/2017/EZ In	M/s Sri Gobinda Stone Product (R.136) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 171/2017/EZ In	M/s Shri Paresnath Industries (R.108) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 172/2017/EZ In	M/s Abdul Hamid Stone Crusher (R.485) Vs.
Original Application no. 44/2015/EZ	West Bengal Pollution Control Board & Ors.
M.A. No. 173/2017/EZ In	M/s Dewanganj Stone Company (R.570)



Original Application no. 44/2015/EZ  
M.A. No. 174/2017/EZ  
In  
Original Application no. 44/2015/EZ  
M.A. No. 175/2017/EZ  
In  
Original Application no. 44/2015/EZ  
M.A. No. 176/2017/EZ  
In  
Original Application no. 44/2015/EZ  
M.A. No. 177/2017/EZ  
In  
Original Application no. 44/2015/EZ  
M.A. No. 178/2017/EZ  
In  
Original Application no. 44/2015/EZ  
M.A. No. 179/2017/EZ  
M.A. No. 233/2017/EZ  
To  
M.A. NO. 295/2017  
&  
M.A. NO. 309/2017  
M.A. NO. 310/2017/EZ  
In  
Original Application no. 44/2015/EZ

Vs.  
West Bengal Pollution Control Board & Ors.  
M/s Ashirbad Stone Product (R.164)  
Vs.  
West Bengal Pollution Control Board & Ors.  
M/s New Panchami Stone Crusher (R.573)  
Vs.  
West Bengal Pollution Control Board & Ors.  
M/s Jugal Kishori Stone Product (R.61)  
Vs.  
West Bengal Pollution Control Board & Ors.  
M/s National Stone Enterprise (R.490)  
Vs.  
West Bengal Pollution Control Board & Ors.  
M/s Mondal Stone Product (R.482)  
Vs.  
West Bengal Pollution Control Board & Ors.  
M/s Panchami Stone Enterprise (R.486)  
Vs.  
West Bengal Pollution Control Board & Ors.

CORAM: Hon'ble Mr. Justice S.P.Wangdi, Judicial Member  
Hon'ble Prof. (Dr.) P. C. Mishra, Expert Member

PRESENT: Applicant : Ms. Leena Mukherjee, Advocate  
Respondent No.1 : Mr. Sibojyoti Chakraborti, Advocate  
Respondent No. 2 & 3 : Mr. Rajib Ray, Advocate  
Respondent No. 4 : Mr. Binod Kumar Gupta, Advocate  
Ms. Aishwarya Rajyashree, advocate  
Respondent No. 5 : Mr. Surendra Kumar, Advocate  
Applicants in MAs : Mr. Ambar Majumdar, Advocate ✓  
Mr. Biswajib Ghose, Advocate ✓  
Mr. Avirup Chatterjee, Advocate ✓



Date & Remarks	Orders of the Tribunal
Item No. 2 11 <sup>th</sup> October, 2017.	<p>These MAs arising out of OA 44/2015/EZ are taken up together for disposal since similar questions are involved.</p> <p>As already observed in our order dated 27.7.2017 it had been made abundantly clear after a detail hearing that the only question that remained to be decided in these matters was as to whether the applicants would be held liable to pay penalty in terms of our order passed in OA 41/2015/EZ and that as it was an admitted position that the applicants had been operating their stone crusher units without consents to operate even before they were granted such consent, there could be no doubt that they were liable to pay penalty of Rs. 1.5 lakh as they fell under category I, i.e., those who did not have any consent to operate at any point of time at all.</p> <p>Today, Mr. Amber Mukherjee, Id. advocate for the applicants in the MAs submits that he would not press the MAs and would comply with the findings of the Tribunal but only prays that the District Magistrate be directed to consider their cases based on the documents, which had been sought for under the RTI</p>



Act, 2005, with regard to which reply dated 21.8.2017 had been sent to the applicants by the Dy. Magistrate & Dy. Collector and SPIO, Sadar, Suri, Birbhum district.

Notwithstanding the established fact that the applicants are liable to pay the penalty, we direct the District Magistrate, Birbhum to consider the pleas expressed by the applicants in these MAs before finally directing them to pay the penalty as per our directions. This shall be done within a month from hence.

The letter produced before us by Mr. Majumdar be taken on record and marked with letter A for identification.

For the reasons stated above, in our opinion, nothing further would remain for our determination in these cases and accordingly the MAs stand disposed of.

**O.A. 44/2015/EZ :**

For the same reasons alluded to above, the OA also stands disposed of.

No order as to costs.

.....  
Justice S.P.Wangdi, JM  
11-10-2017

.....  
Prof. (Dr.) P. C. Mishra, EM  
11-10-2017



## WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'  
Bldg. No. - 10A, Block - LA, Sector-III  
Salt Lake City, Kolkata-700 098



Consent Letter Number : .....

Memo Number : 1241/S

Date : 28.9.20

## Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and  
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/S Kalimata Stone Product, Prop- Kali Sedhan Mondal & Ors.

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Vill- Patharchal, P.O- Harinsingha,

Mouza- Hishintapuri, S.I. No 37, Plot No-10, P.S- Mal Bazar, Birbhum.

(Detailed address of the manufacturing unit)

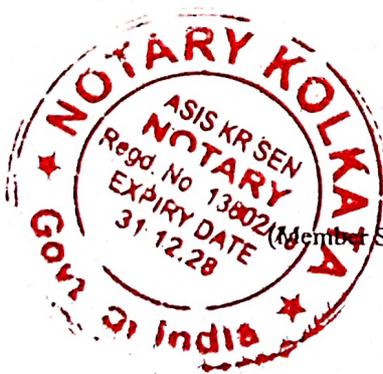
for a period from November 18 to October 22

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

Seal



For and on behalf of the State Board

(Secretary/Chief-Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

(2)

## ANNEXURE

Consent to M/S Kalimata Stone Product, Prop. Kalisadhan Roy & ors. <sup>Mondol.</sup>  
 for its unit at Vill - Potharehal, P.O - Harinsingha, Mouza - Alschintapur, S.L. No 37,  
Plot no. 10, P.S - Md. Bazar, Birbhum.

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Stone chips	40,000 cft
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.

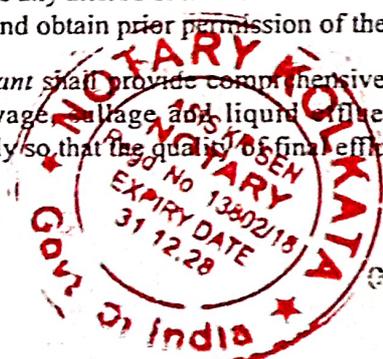
03. Daily discharge of industrial liquid effluent shall not exceed 0.5 KL.04. Daily discharge of domestic liquid effluent shall not exceed 0.3 KL.

05. Daily discharge of mixed (industrial &amp; domestic) liquid effluent shall not exceed \_\_\_\_\_ KL.

06. The Applicant shall discharge liquid effluent to Scarpit (place of discharge) through \_\_\_\_\_ nos. outlets / outfalls.

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage,illage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.



(Member Secretary/Chief Engr./ Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Continued.....



(4)

Consent to M/S Kalimata Stone Product, Prop. Kalisadhan Mondal Korb.

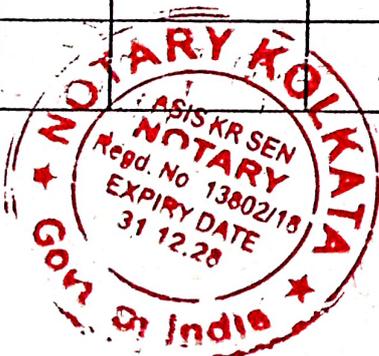
for its unit at Vill - Patharechal, P.O - Harisingha, Mouza - Nischintapur, T.L No - 37,

Plot no 10, P.S - Md. Bazar Birbhum.

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.I., (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm <sup>3</sup> /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm <sup>3</sup> )	CO (%v/v)			
S-1									
S-2									
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									



(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Continued.....

(5)

Consent to M/S Kalimata Stone Product, Prop. Kalibadhan Mondal & ors.  
 for its unit at Vill - Patharichal, P.O - Harinsingha, Mouza - Nischintapur, T.L. NO 37.  
 Plot no 10, P.S. Md. Bazar, Birbhum.

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.
15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01			
02			
03			
04			
05			

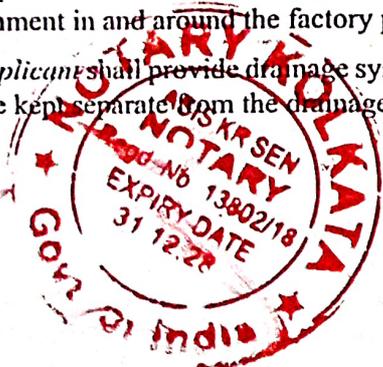
16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Stone Dust	2400 tft.	W. Bengal.	To be disposed of in environmentally safe manner.

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) $L_{eq}$
Day Time (06 a.m. to 09 p.m.)	65
Night Time (09 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste



(Member Secretary/Chief Engr./ Sr. Env. Eng./ Env. Eng./ Asst. Env. Eng.)

S. D. O. S. D. O. S. D. O.

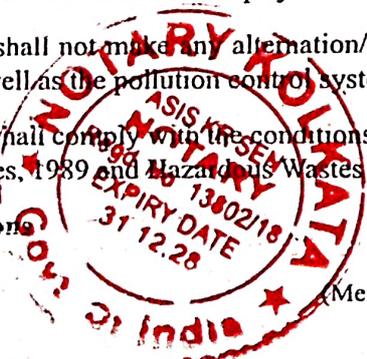
Continued.....

(6)

Consent to M/S. Kalimata Stone Product, Prop- Kalisadhan Mondal & Ors.  
 for its unit at Vill- Patharchal, P.O- Harinsingha Mouza, Nischintapur, T.L. NO 37,  
Plot no. 10, P.S- Md. Bazar, Birbhum.

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in ..... from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alteration/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions



 28/09/20  
 Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

- 64 -

Annexure - F



Government of West Bengal  
Office of the Sub Divisional officer,  
Birbhum Sadar, Suri

Date: 26/05/2023

No 659/S

✓ To,  
The Secretary,  
Panchami Mine Owner's Association,  
Kapasdanga, Bharkata, Birbhum

Sub: Order regarding the power to issue 'Consent to Establish' & 'Consent to operate' of all units attracting environmental clearance.

Ref: Order of the Chairman, West Bengal Pollution Control Board issued vide Memo. no 02/4A-10/2012 30/01/2023

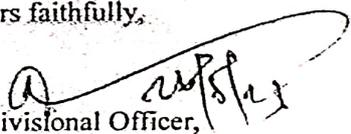
Sir,

Enclosed please find herewith the copy of the order issued by the Chairman, West Bengal Pollution Control Board issued vide Memo. no 02/4A-10/2012 30/01/2023 regarding the processes to be followed to get 'Consent to Establish' (NOC) & 'Consent to Operate' of stone crushers and units dealing with mining of all minor minerals such as river sand, black stone, china clay etc. attracting Environment Clearance(EC) provisions.

You are requested to take necessary steps accordingly.

Encl: As stated.

Yours faithfully,

  
Sub-Divisional Officer,  
Birbhum Sadar,

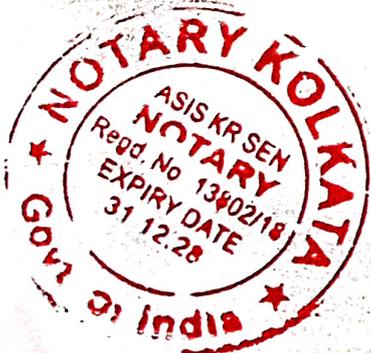
Date: 26/05/2023

No. 659/1(2)/1/S

Copy forwarded for information to:

- 1) The CA to the District Magistrate, Birbhum.
- 2) The CA to the Additional District Magistrate(L&LR).

  
Sub-Divisional Officer,  
Birbhum Sadar



Annexure – F

Government of West Bengal  
Office of the Sub Divisional Officer  
Birbhum Sadar, Suri

Date 26/05/2023

No. 659/S  
To  
The Secretary,  
Panchami Mine Owner's Association,  
Kapasdanga, Bharkata, Birbhum.

Sub: Order regarding the power to issue 'Consent to Establish' & 'Consent to operate' of all units attracting environment clearance.

Ref: Order of the Chairman, West Bengal Pollution Control Board issued vide Memo No. 02/4A-10/2012-30/01/2023

Sir,

Enclosed please find herewith the copy of the order issued by the Chairman, West Bengal Pollution Control Board issued vide Memo No. 02/4A-10/2012 30/01/2023 regarding the processes to be followed to get consent to Establish NOC & Consent to operate of stone crusher and units dealing with running of all minor minerals such as river sand, black, stone, china clay etc attracting Environment Clearance (EC) provisions.

You are requested to take necessary steps accordingly.

Encl: As stated..

Yours faithfully

Sd/- Illegible  
Sub Divisional Officer,  
Birbhum Sadar  
Date 26/05/2023

No. 659/1(2)/1/S

Copy forwarded for information to:

1) The CA to the District Magistrate, Birbhum

Sd/- Illegible  
26/05/23  
Sub Divisional Officer,  
Birbhum Sadar



### West Bengal Pollution Control Board

Paribesh Bhawan,  
Bldg. No. 10 A, Block-LA, Sector-III, Salt Lake City, Bidhan Nagar,  
Kolkata - 700 106, INDIA  
Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Memo No. 02/14A-10/2012

Dated : 30.01.2023

#### ORDER

WHEREAS the West Bengal Pollution Control Board, Department of Environment, Government of West Bengal is concerned about various complaints against the illegal mining of minor minerals such as river sand, black stone, China Clay etc., having mining lease area less than 5 hectare which are operating without proper statutory licenses and without adopting proper pollution control systems and measures and thereby creating environmental hazards and various other environmental problem.

AND WHEREAS the West Bengal Pollution Control Board (hereinafter will be referred to as the State Board) is executing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986 and Rules framed thereunder for Prevention and Control of Pollution within the territorial jurisdiction of West Bengal.

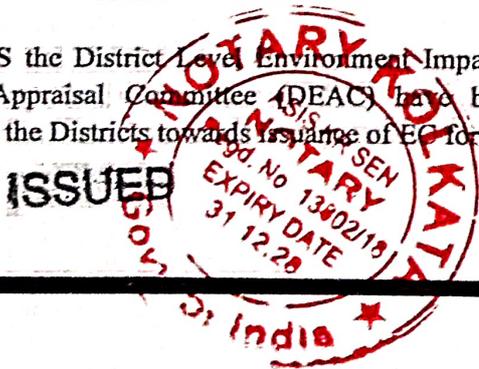
AND WHEREAS the State Board by the order bearing No.3895/43L/WPB/2003 dated 09/12/2010 declared the Block Development Officer, Sub-Divisional Officer of all the Districts, West Bengal as Ex-Officio Environment Officers of the State Board. They were delegated powers to inspect and monitoring of the stone queries and stone crushing units and also to issue 'Consent to Establish' (NOC) and 'Consent to Operate' maintaining the norms and procedure as mentioned therein.

AND WHEREAS in the said Order of the State Board, the District Magistrates were declared as "Ex-Officio Senior Environmental Officer" of the State Board and powers were also delegated to the District Magistrates of all the Districts of West Bengal to issue regulatory order against the stone queries and stone crushing units in the form of closure, disconnection of, electricity, water line and also to exercise such powers as conferred under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environment (protection) Act, 1986 and Rules framed thereunder, for the purpose of abatement of pollution from the Stone quarries and stone crushing units.

AND WHEREAS the Ministry of Environment and Forest & Climatic Change, Govt. of India issued Notifications dated 15-01-2016 and 20-01-2016 in order to streamline process of issuance of Environmental Clearance (EC) for mining minerals units, as mentioned therein.

AND WHEREAS the District Level Environmental Impact Assessment Authority (DEIAA) and District Expert Appraisal Committee (DEAC) have been constituted by the West Bengal Government at all the Districts towards issuance of EC for such units dealing with mining of minor

o/c



minerals such as river sand, black stone, China Clay etc.

AND WHEREAS the State Board by the order bearing No.67/375L/WPB/2017 dated 24/01/2017 declared the Sub-Divisional Officers of all the District of West Bengal as Ex-Officio Environmental Officers of the State Board. They were delegated powers to inspect and monitoring of the units dealing with the mining of minor minerals, such as river sand, black stone, China Clay etc., having mining lease less than 5 hectare and also to issue 'Consent to Establish' (NOC) and 'Consent to Operate' maintaining the norms and procedure as mentioned therein.

AND WHEREAS in the said Order of the State Board, the District Magistrates were declared as "Ex-Officio Senior Environmental Officer" of the State Board and powers were also delegated to the District Magistrates of all the Districts of West Bengal to issue regulatory order against the units dealing with the minor minerals in the form of closure, disconnection of, electricity, water line and also to exercise such powers as conferred under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environment (protection) Act, 1986 and Rules framed thereunder for the purpose of abatement of pollution from the activities of mining of minor minerals units.

AND WHEREAS all these orders issued by the State Board with the condition "Rights is also reserved to the West Bengal Pollution Control Board for withdrawal of such delegation of powers at any point of time for public interest".

AND WHEREAS the Hon'ble National Green Tribunal, Principal Bench, in Original Application No. 479 of 2016, vide its order on 19/07/2017 directed that the Stone Crusher units to obtain the Environmental Clearance (EC) from the competent authority.

AND WHEREAS office Memorandum dated 12/12/2018 of the Ministry of Environment and Forest & Climate Change, Government of India in connection with Order dated 4<sup>th</sup> September, 2018 & 13<sup>th</sup> September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A.No.173 of 2018 & O.A.No.186 of 2016 in the matters titles "Sundarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.", directed that for areas 0 to 5 Hectres EC application of minor minerals to be evaluated by State Level Expert Appraisal Committee (SEAC) for recommendation of EC by State Environment Impact Assessment Authority (SEIAA) instead of DEAC / DEIAA.

AND WHEREAS the Department of Environment, GoWB has published the Gazette Notification on 08/06/2022 under West Bengal Right to Public Service Act 2013 (vide no 1770-EN/A-02/2013 (Pt. I) dated 05/10/2021) for the various services of the State Board.

AND WHEREAS in the said notification, the power to issue 'Consent to Establish' (NOC) and 'Consent to Operate' of all EC attracting units are delegated to the State Board.

AND WHEREAS the State Board, in compliance of the Ease of Doing Business Initiatives of GoWB, has introduced Online Consent Management Monitoring System (OCMMS) [<http://wbocmms.nic.in>] developed by NIC since 01/02/2020 for receiving & processing of Consent



Applications.

HENCE, after careful consideration of the above mentioned orders, Notification and National Green Tribunal Orders, West Bengal Pollution Control Board, in consultation with the Department of Environment, Government of West Bengal has decided to withdraw the delegation of Power given to District Magistrate, Sub-Divisional Officers & Block Development Officers vide no. 3895/43L/WPB/2003 dated 09/12/2010 and 67/375L/WPB/2017 dated 24/01/2017.

NOW THEREFORE to ensure uniformity in consent application, processing through OCMMS and in supersession of all previous orders in this regard, the State Board hereby orders that henceforth Consent to Establish (NOC) and Consent to Operate applications of stone crushers and units dealing with mining of all minor minerals such as river sand, black stone, China Clay etc., attracting Environmental Clearance (EC) provisions shall be dealt by the State Board.

This order will take immediate effect.

  
Kalyan Rudra  
Chairman



Memo No. 02 (1-53)/4A-10/2012

Dated : 30.01.2023

Copy forwarded to:-

- 1 The Principal Secretary, Department of Environment, GoWB
- 2 The Principal Secretary, Department of Micro, Small & Medium Enterprises and Textiles (MSME&T), GoWB
- 3 The District Magistrate, Alipurduar / Bankura / Birbhum / Cooch Behar / Dakshin Dinajpur / Darjeeling / Hooghly / Howrah / Jalpaiguri / Jhargram / Kalimpong / Kolkata / Malda / Murshidabad / Nadia / North 24 Parganas / Paschim Bardhaman / Paschim Medinipur / Purba Bardhaman  
Purba Medinipur / Purulia / South 24 Parganas / Uttar Dinajpur
- 4 Chief Engineer (O&E / Planning & EIM), WBPCB
- 5 Chief Technical Advisor, WBPCB
- 6 Chief Scientist, WBPCB
- 7 Senior Personnel Manager, WBPCB
- 8 OSD to Minister-in-Charge, Department of Environment, GoWB
- 9 Joint Director (Durgapur Zone), Micro, Small & Medium Enterprise (MSME), N.S.Building, Kolkata-700001
- 10 Senior Environmental Engineer, WBPCB – O&M Cell / Hooghly RO / Alipore RO / Kolkata RO / Salt Lake RO
- 11 Environmental Engineer, WBPCB – Asansol RO / Howrah RO / Durgapur RO / EIM Cell / Barrackpur RO / Siliguri RO
- 12 Senior Scientist, WBPCB - D. Gupta / Dr. D. Chakraborty
- 13 Senior Law Officer, WBPCB
- 14 Law Officer, WBPCB
- 15 Finance & Accounts Manager, WBPCB
- 16 Assistant Environmental Engineer, WBPCB – Haldia RO / Malda RO
- 17 Environment Officer (Communication) - for circulation in float file
- 18 TA to Member Secretary, WBPCB
- 19 PA to Chairman, WBPCB



*D. Guha*  
30/01/2023  
Chief Engineer (Planning)  
West Bengal Pollution Control Board

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Annexure G

Caution from PNB: USE "FCMBR" MENU OPTION IN FINACLE INSTEAD OF "TM"  
Institute Code- WBPCB | Collection Code- WBPCB  
Cash can be deposited at any branch of Punjab National Bank



CHALLAN

PCB

WEST BENGAL POLLUTION CONTROL BOARD

"Paribesh Bhavan", 10A, LA Block  
Sector-III, Salt Lake, Kolkata-106

(4th Copy)

(To be retained by the depositor)

PAY-IN-SLIP

PUNJAB NATIONAL BANK

Branch : SURI

Date 30/5/2023

Application No : 00000000731132

Name & Address of the Company / Unit:

M/S. KALIMATA STONE PRODUCT  
VILL- PATHARCHAL, POST- HARINSINGHA, P.S.- MD BAZAR,  
BIRBHUM, PIN- 731132

Pollution Category : RED/ORANGE/GREEN/BIOMEDICAL

Please Credit: A/C NO- 1096050101684

IFSC: PUNBU109620

WEST BENGAL POLLUTION CONTROL BOARD

Code	Particulars	Remarks	Amount
R4D	Consent to Establish		
R4C	Consent to Operate		4000.00
R4M	Analysis Charges		
R4N	HW Authorisation		
R4O	BMW Authorisation		
R4P	Import Clearance		
R4Q	Lab Charges*		
R4H	Other		
R4Z	Fine		
R4AR	Arrear fees		
R4AD	Advance fees		
Bank	Service Charge		40.00
<b>TOTAL</b>			<b>4040.00</b>

\* Laboratory Recognition/Registration/renewal

NOV 2022 TO OCT 2027

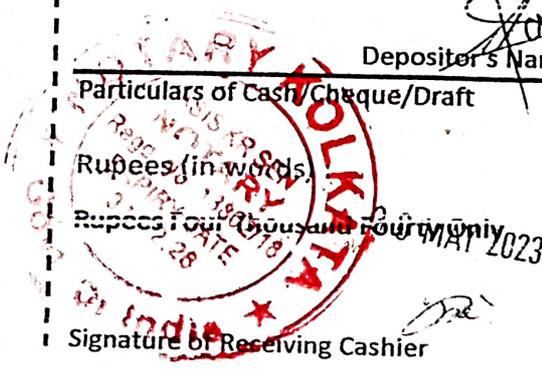
Depositor's Name & Signature

Particulars of Cash/Cheque/Draft

Rupees (in words)

Rupees Four thousand four hundred only

Signature of Receiving Cashier



70 -



Annexure - A

30  
30

Government of West Bengal  
Office of the District Magistrate  
Birbhum

Memo No. M&M/ 1630 (30) /DL&LRO(B)/2025

Date : 04 / 04 /2025.

To,

Name of Stone Crusher : Kalimata Stone Crusher  
Name of Proprietor/Owner : Kalisadhan Mondal  
Location of the Crusher : Patharchal  
Name of Mouza & JL No. : Nischintapur-37  
P.S. & District : Md. Bazar, Birbhum.

**NOTICE**

Whereas the Hon'ble NGT, Eastern Bench, Kolkata, vide solemn order dated 21.03.2025 passed in Original Application No. 154/2024/EZ (Earlier O.A. No. 722/2024/PB) in the matter of Re: News item titled "Birbhum—a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024, was please to observe that "...If these Stone Crushing units are carrying on operations in contravention of law meaning thereby that they are illegal, Environmental Compensation has to be determined against them..." and directed the State Respondents to file a further affidavit, inter alia, on action taken.

In view to comply with the aforesaid solemn order of the Hon'ble NGT, you are requested to submit copies of all Permissions/Consents/Licenses/all relevant Documents related to your stone crushing unit, in the office of the BL&LRO, Md. Bazar within two weeks from the date of receipt of this notice.

If you fail to submit these copies of documents within the aforesaid time period, determination of legality or illegality of your crushing unit shall be made on the basis of information/data/documents, as available in the concerned offices.

District Magistrate  
Birbhum.



PK - 26.06.25 - 71 -

Annexure - I

# M/S. KALIMATA STONE PRODUCT

Manufacture by Best Quality Stone Chips

VILL. - PATHARCHAL, P.O. - HARINSINGHA, P.S. - MD. BAZAR, DIST. - BIRBHUM

GST No. : 19AAJFK0724G1ZF

REF. NO. ....

Date... 25-06-25

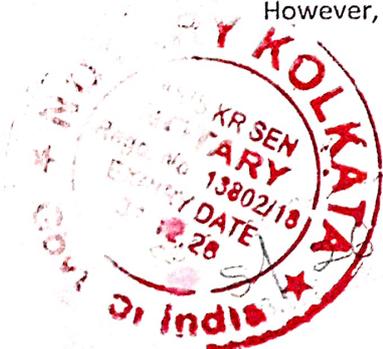
To  
The Office of the Learned District Magistrate  
Government of West Bengal, Birbhum  
Administrative Building  
Suri Main Road  
Birbhum, West Bengal 731 101

Re: Reply to the Notice, being Memo No. M & M/1630 (30)/DL &LRO(B)/2025 dated 4<sup>th</sup> April, 2025.

Sir/Madam

We, M/s. kalimata Stone Product (Crusher) are in receipt of the captioned notice under reference issued by your esteemed authority, whereby you have requested us to submit copies of all permissions/consents/licenses/all relevant documents related to our stone crushing unit within two weeks. In this context, we state and submit as follows:

1. We are highly shocked and surprised to note the contents of the said notice, inasmuch as we have been operating the stone crushing unit in accordance with law.
2. We have been duly operating our stone crushing unit in accordance with the Environmental Guidelines for Stone Crushing Units issued by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Parivesh Bhawan, East Arjun Nagar in July 2023. There has been no violation of the said guidelines, and neither the same has been alleged in the notice under reference.
3. Please also note that in the course of our business, we employ a large number of persons who are heavily dependent and earn their livelihood from our stone crushing unit. We are duty bound towards them. We have been running the business for a considerable period of time, i.e., for more than 30 years, after obtaining the necessary consent to establish/consent to operate. We have always been conducting our business and/or stone crushing unit after obtaining the necessary licences and permissions. Earlier, your esteemed authority was the competent authority, who has always issued necessary permissions in our favour.
4. Furthermore, earlier also, a letter was issued by Assistant Director & BL & LRO, Md. Bazar, Birbhum, wherein reliance was placed upon a purported notification and/or order dated 8<sup>th</sup> January 2025. We had responded to the said letter requesting for a copy of such notification. However, no copy of the said notification and/or order has been furnished to us.



06/25

S.m  
25/06/25

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# KALIMATA STONE PRODUCT

Manufacture by Best Quality Stone Chips

- PATHARCHAL, P.O. - HARINSINGHA, P.S. - MD. BAZAR, DIST. - BIRBHUM

GST No. 19AACHFN0749

No. ....

Date.....

5. We have also perused the order dated 21<sup>st</sup> March, 2025, passed by the Learned National Green Tribunal, Eastern Zone in Original Application No. 154/2024/EZ. A perusal of the said order reveals that by the said order, a direction was passed to the appropriate authority to file an affidavit with respect to averments made in paragraph nos. 4 and 5, therein. We are not aware of any averments made in paragraph nos. 4 and 5, as no copy of such application was ever served upon us. However, without prejudice thereto, we reasonably believe that any allegation made against us in the said proceedings are false, untrue and incorrect.
  
6. This is because we had applied for consent to operate before the concerned Durgapur Regional Office, of the West Bengal Pollution Control Board and all other necessary permissions before your esteemed authority. However, we had not received any response in regard to such applications, for the reason best known to the concerned authorities. We had sent repeated reminders requesting for appropriate steps to be taken in connection with such applications. However, no steps have taken yet to such application, and had intentionally kept it pending. As such, since we had discharged our obligation to apply for necessary permission, we cannot be held liable in connection with any consequence arising out of non-grant of any permission. The non-grant of any permission, if any, is attributable to your esteemed authority and/or any other person responsible for the same. In this connection, all necessary correspondence including the trade license as issued by the concerned Panchayat along with the application and reminders are annexed hereto and marked with the letter "A".
  
7. In any event, the aforesaid order was passed without our presence and without serving any notice on us. The same violates the principles of natural justice and is thus violative of Article 14 and 21 of the Constitution of India. Please note that we have not been able to effectively respond to your notice under reference, in view of the fact that complete documents relied upon by your esteemed authority and all other authorities have not been made over to us.
  
8. We have always operated and/or operating our stone crushing unit by obtaining the necessary consent to operate from the West Bengal Pollution Control Board and/or from your esteemed office and have further applied for the same, which was kept pending by the concerned authorities without any valid reason. We have all along made the requisite payments for obtaining the consent to operate certificate.



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# KALIMATA STONE PRODUCT

Manufacture by Best Quality Stone Chips

- PATHARCHAL, P.O. - HARINSINGHA, P.S. - MD BAZAR, DIST. - BIRBHUM

GST No. : 19AAJFK0724G1ZF

No.....

Date.....

9. As aforesaid, in spite of submitting the necessary application, the concerned authorities have failed and/or neglected to issue fresh and/or renew the necessary certificate for consent to operate within the specified time, for the reason best known to them.
10. In such circumstances, we request you not to take any coercive steps against us, as the same would not only be illegal, but would also prejudicially affect the larger public interest, as a considerable number of people will be brought down to the streets. As aforesaid, we are operating our stone crushing units by maintaining all environmental norms and strictly in accordance with the conditions as stipulated in the Environmental Guidelines for Stone Crushing Units issued by Central Pollution Control Board (July, 2023).

Enclose-

1. Trade Licence Xerox Copy.
2. Panchyet Tax Xerox Copy .
3. W.B.P.C.B Renewal Application Copy.

Your Faithfully.

M/S Kalimata Stone Product  
*Kalimata Stone Product*

Partner

Copy to:-

The B.L & L.R.O ( Md. Bazar .Birbhum )



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# Annexure - I



**WEST BENGAL POLLUTION CONTROL BOARD**  
 Paribesh Bhawan, 103, Block LA, Sector III, Salt Lake  
 Kolkata 700 098, INDIA; Ph 335 9088, & Fax: (0991) (33) 335 8073

Application for Consent to Operate for Red & Orange Category Industries

Application for Consent to Operate for discharge of effluent, under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Application No.: 7043164

Date of Submission: 18/06/2025

Category: ORANGE

Industry Type: Stone crushers

From: Kalimata Stone Product,

Dag-10, J.L-37, Mouza-Patharchal, Vill-Patharchal, PO-Harisingha, PS-MD Bazar, Dist-Birbhum, PIN-751102

(Name and Address of the Unit)

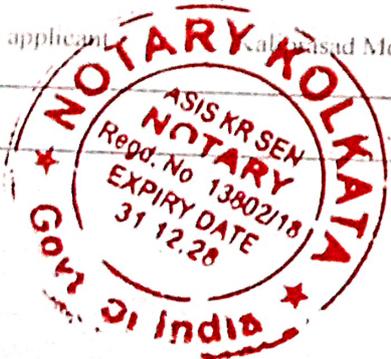
To: The Environmental Engineer  
 West Bengal Pollution Control Board,  
 Sakid Khudiram Sanani, City Centre  
 Durgapur - 16

1. I We hereby apply in the application form for both Consent to Operate (Fresh/Renewal) (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land premises and (ii) under sub-section (2) of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to make emission from a proposed industrial plant owned by Kaliprasad Mondal for a period upto 18/06/2025
2. The Annexure, Appendices, other particulars and plans are attached
3. I We further declare that the information furnished in the application form, Annexure/Appendices and plans are correct the best of my/our knowledge
4. I We hereby submit that in case of a change either or a point or the quantity of discharge or the quantity of emission, a fresh application for consent shall be made and until such consent is granted, no change shall be made
5. I We hereby agree to submit to the board, application for renewal of consent two months in advance of the date of expiry of the consented period, if to be continued there after.
6. I We undertake to furnish any other information within seven days of its being called for by the State Board
7. I/We enclose herewith Challan of Rs \_\_\_\_\_ deposited at Branch on in favour of \_\_\_\_\_ West Bengal Pollution Control Board being the 'Consent to Operate application fee'

Date: \_\_\_\_\_

M/S Kalimata Stone Product  
 (Signature) Kaliprasad Mondal  
 Seal Partner

Name of the applicant: Kaliprasad Mondal



WEST BENGAL POLLUTION CONTROL BOARD  
Paribesh Bhawan. 10A, Block LA, Sector III, Salt Lake  
Kolkata 700 098, INDIA: Ph 335 9088 & Fax: (0091) (33) 335 8073

Application for Consent to Operate for Red & Orange Category Industries

Application for Consent to Operate for discharge of effluent, under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Application No.: 7043164

Date of Submission: 18/06/2025

Category: ORANGE

Industry Type: Stone crushers

From: Kahmata Stone Product,  
Dag 10, J.L 37, Mouza Patharchal, Vill. Patharchal, P.O Harinsangha, P.S MD Bazar  
Dist Birbhum Pin 731132

(Name and Address of the Unit)

To: The Environmental Engineer  
West Bengal Pollution Control Board,  
Sahid Khudiram Sarani, City Centre, Durgapur-16.

Sir,

1. I/We hereby apply in the application form for both Consent to Operate (Fresh/Renewal) (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land/premises and (ii) under sub-section (2) of Section 21 of the Air (Prevention and Control of pollution) Act, 1981 to make emission from a proposed industrial plant owned by NAZRUL ISLAM MOLLICK for a period upto 30/11/2024

2. The Annexure, Appendices, other particulars and plans are attached.

3. I/We further declare that the information furnished in the application form, Annexure/Appendices and plans is correct the best of my/our knowledge.

4. I/We hereby submit that in case of a change either or a point or the quantity of discharge or the quantity of emission, a fresh application for consent shall be made and until such consent is granted, no change shall be made.

5. I/We hereby agree to submit to the board, application for renewal of consent two months in advance of the date of expiry of the consented period, if to be continued there after.

6. I/We undertake to furnish any other information within seven days of its being called for by the State Board

7. I/We enclose herewith Challan of Rs.  
deposited at Branch on in favour of

West Bengal Pollution Control Board being the 'Consent to Operate application'

Date .....

Signature Kali Prasad Mondal, Partner

Seal .....

Name of the applicant : Kali Prasad Mondal

-75-

Signature \_\_\_\_\_ Partner \_\_\_\_\_  
Application on behalf of \_\_\_\_\_ Kalimata Stone Product  
Address of applicant \_\_\_\_\_ Vill-Patharchal,PO-Harinsingha,PS-MD Bazar,Dist-Birbhum,PIN-731132

**PART - A : (GENERAL INFORMATION)**

- 01 Full address of the factory (mentioning Post Office,  
Dag-10,J.I.-37,Mouza-Patharchal,Vill-Patharchal,PO-Harinsingha,PS-MD Bazar,Dist-Birbhum,PIN-731132  
Police Station, local body with Ward No. etc.)  
Telephone : -9732136971 Fax : -  
Police Station Md Bazar P O & Pin Code Harinsingha 731132  
LocalBody : Hinglow gp Ward No : 37  
J.I. No : 37 Plot No & Dag No : 10
- 02 Full address of the Registered Office/City Office : Vill-Patharchal,PO-Harinsingha,PS-MD Bazar,Dist-  
Birbhum,PIN-731132  
Telephone : -9732136971 Fax : -  
E-mail : kalimata.69@gmail.com Website
- 03 a) Size of industry (Large / Small[]) : Small  
b) Power Supply Agency at the factory premises  
[viz. C E S.C/W B.S.E.B/Others /specify] : WBSEDCL
- 04 Year of commissioning of the industry : September 2020
- 05 (i) Number of persons engaged by the factory : 20  
a) Workers/Labour (including contract engagements) : 15,  
b) Management Staff : 3  
c) Others(Night watchman etc ) : 2  
(ii) a) No. of working hour per day : 8  
b) No. of working day per year : 220,No
- 06 Population residing in the Quarters / Colony, if applicable :
- 07 Gross capital investment on land, building, plant & machinery Lakhs 25  
excluding capital investment on pollution control system the unit till the date of application  
*(To be supported an undertaking affidavit, annual report or certificate from a Chartered Accountant)*
- 08 Give the list of raw materials (including fuel) with consumption per month  
*(if the space provided below is for inadequate, please attach  
separate sheet giving information using the same format ).*

SL. NO.	Name of Raw Materials(including fuel)	Quantity per Month
---------	---------------------------------------	--------------------



Designation : PARTNER

Application on behalf of : Kalmata Stone Product,

Address of applicant : Vill. Patharchal, P.O Harinsangha, P.S MD Bazar Dist Birbhum Pin 731132

PART – A : (GENERAL INFORMATION)

01. Full address of the factory (mentioning Post Office :  
Dag 10, J.L 37, Mouza Patharchal, Vill. Patharchal, P.O Harinsangha, P.S MD Bazar Dist Birbhum Pin 731132 Police Station – local body with Ward No. etc.)

Telephone : 9372136971 Fax :  
Police Station – M. BAZAR P.O. & Pin Code : HARINSINGHA 731132  
Local Body : Hinglow GP Ward No. : 17  
J.L. No. : 32 Plot No. & Dag No. : 10

02. Full address of the Registered Office/City Office : Village – Patharchal, P.O – Harinsingha, P.S. MD. BAZAR, BIRBHUM, Pin 731132

Telephone : 9372136971 Fax :  
Email : [kalimata69@gmail.com](mailto:kalimata69@gmail.com) Website :

03. a) Size of industry (Large/Small) : Small  
b) Power Supply Agency at the factory premises  
[viz. C.E.S.C./W.B.S.E.B/Others/specify] : WBSEDCL

04. Year of commissioning of the industry : December/2020

05. (i) Number of persons engaged by the factory : 20  
a) Workers/Labour (including contract engagements) : 15  
b) Management Staff : 3  
c) Others (Night watchman etc.) : 2  
(ii) a) No. of working hour per day : 8  
b) No. of working day per year : 220. No

06. Population residing in the Quarters/Colony, if applicable :

07. Gross capital investment on land, building, plant & machinery Lakhs. 24 excluding capital investment on pollution control system the unit till the date of application.

(To be supported an undertaking affidavit, annual report or certificate from a Chartered Accountant)

08. Give the list of raw materials (including fuel) with consumption per month  
(If the space provided below is for adequate, please attach :  
Separate sheet giving information using the same format).

SL. NO.	Name of Raw Materials (including fuel)	Quantity per month
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1	Big Stone/Boulder	1000 Metric Tonnes/Day
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10. List of products and by-products manufactured (If the space provided below is for inadequate, please attach separate sheet giving information using the same format).

Name	Production Capacity (Per Month)	Average Production (Per Month)
Stone Chips	900 Metric Tonnes/Day	900 Metric Tonnes/Day

**PART - B : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF WATER POLLUTION**

10. Water consumption for different uses

Type of Use	Sources of supply (Strike out which if/are not applicable)	Quantity (M3/day)
Borewell	Domestic purpose	2 KLD
Others Industrial ; Water Sprinkling	Others Own Pond	4 KLD

11. Information regarding liquid waste discharged.

*Do not give information on storm water discharged.*

Sources (Place of generation)	Quantity(M3/day)	Place of discharge)
BATHROOM, KITCHEN & WASHING FOR EMPLOYEE	1.6	To panchayet Drain Via Soke Pit

*(If the space provided above inadequate, please attach separate sheet giving information the same format).*

(Note: Please attach a diagram showing liquid waste flow from its place of generation upto the of final discharge.)

12. Whether facilities available for liquid waste treatment : Yes/No if yes.

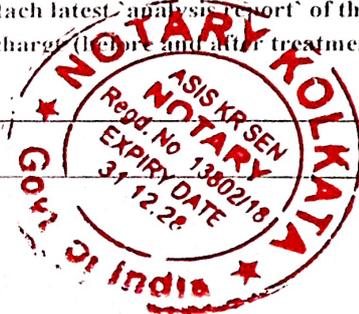
(a) Quantity of Liquid waste reted

(b) Describe the facility along with a diagram

*(Please attach separate sheet)*

13. Attach latest 'analysis report' of the Board or Board's recognised laboratory showing quality of liquid waste discharged (before and after treatment) :

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1	BIG STONE/BOULDER	1000 Metric Tonnes/Day
---	-------------------	------------------------

09. List of products and by-products manufactured :  
(if the space provided below is for inadequate, please attach separate sheet giving information using the same format)

Name	Production capacity (Per month)	Average Production (Per month)
STONE CHIPS	900 Metric Tonnes/Day	900 Metric Tonnes/Day

**PART – B : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF WATER POLLUTION**

10. Water consumption for different uses

Type of Use	Sources of supply (strike out which if/are not applicable)	Quantity (M3/day)
Borewell	Domestic purpose	2 KLD
Other Industrial Water Sprinking	Others Own Pond	4 KLD

11. Information regarding liquid waste discharged.  
Do not give information on storm water discharged.

Sources (Place of generation)	Quantity (M3/day)	Place of discharge
Bathroom, Kitchen & Washing for Employee	1.6	To panchayat Drain via Soke Pit

(If the space provided above adequate, please attach separate sheet giving information the same format).

(Note : Please attach a diagram showing liquid waste flow from its place of generation upto the of final discharge.)

12. Whether facilities available for liquid waste treatment : Yes/No  
If yes

- (a) Quantity of Liquid waste reted :  
(b) Describe the facility along with a diagram :  
(Please attach separate sheet)

13. Attach latest 'analysis report' of the Board or Board's recognised laboratory showing quality of liquid waste discharge (before and after treatment) :

- 14. Whether water meter at water intake points installed : No.
- 15. Whether energy meter of E.T.P. installed :
- 16. Whether waste water flow measuring device installed : No

**PART - C : INFORMATION REQUIRED IN CONNECTION WITH PERVENTION AND CONTROL OF Air POLLUTION**

17. Details of source of emission--

(A) (From manufacturing process) :.....

Name the unit operation causing emission of pollutants

(Please attach additional sheet if required)

Type	Details/Capacity/Unit/NA
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(B) (From Furnaces, Heaters, Kiln etc.)

Type of Furnace/Heaters/Kiln	No. of Units	Capacity of each unit	Fuel used (nature & quantity) in individual Furnace
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(C) (From Boilers)

Number of boilers	Capacity of each boiler	Fuel used (nature & quantity) in individual boilers
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D. (From Diesel Generator Sets)

No. of DG sets	Capacity of each DG sets	Height of the stack above DG sets	Height of the DG room
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E. (Noise pollution control measures)

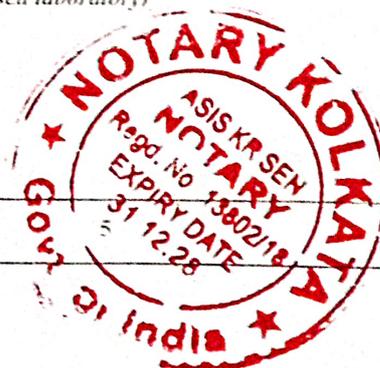
Acoustic enclosure/acoustic treatment of DG room	Exhaust mufflet
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17. Emission Details.

Emission Type	Stack Attached To	Height of the Stack	Stack Diameter	Fuel Consumption	Quantity	Gas Quantity (m <sup>3</sup> /hr)	Fuel	SME	Plant Capacity	Consp-Unit	Stack Draft Type	Remarks	Pollution Control Equipments
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If the space provided above is inadequate, please attach separate sheet giving information using the same format (Attach latest 'analysis report' of the Board's recognised laboratory)

**PART - D : OTHER INFORMATION**



14. Whether water meter at water intake points installed : No  
 15. Whether energy meter of E.T.P. installed :  
 16. Whether waste water flow measuring device installed : No

PART – C : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF AIR POLLUTION

17. Details of source of emission –  
 (A) (From manufacturing process) : .....  
 Name the unit operate causing emission of pollutants  
 (Please attach additional sheet if required)

Yes	Details/Capacity/Unit/NA
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- (B) (From furnaces, Heaters, Kiln etc.)

Type of Furnace/Heaters/Kiln	No. of Units	Capacity of each unit	Fuel used (nature & quantity) in individual Furnace
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- (C) (From Boilers)

Number of Boilers	Capacity of each boiler	Fuel used (nature & quantity) in individual boilers
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- D. (From Diesel Generator Sets)

No. of DG sets	Capacity of each DG Sets	Height of the stack above DG sets	Height of the DG room
----------------	--------------------------	-----------------------------------	-----------------------

- E. (Noise pollution control measures)

Acoustic enclosure/acoustic treatment of DG Room	Exhaust mufflet
--	-----------------

17. Emission Details.

Emission Type	Stack attached to	Height of the stack	Stack Diameter	Fuel consumption	Quantity	Gas Quantity (m <sup>3</sup> /hr)	Fuel	S.M.F	Plant Capacity	Consumption Unit	Stack Draft Type	Remarks	Pollution Control Equipments
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If the space provided above is inadequate, please attach separate sheet giving information using the same format.

(Attach latest "analysis report" of the Board's recognised laboratory)

PART – D : OTHER INFORMATION

Give details regarding solid waste

Type of Waste	Description of waste (Lump/Paste/Dust, etc.)	Quantity per month	unit	Method of disposal
Stone Dust	Non Hazardous.	100	Metric Tonnes/Day	Lowland filling / Road Work

20. Attach a separate sheet (not applicable to small scale unit) :  
 Providing a brief write-up and schematic flow sheet of the manufacturing process clearly showing sources of generation of solid (hazardous and, non-hazardous) liquid and gaseous wastes

21. Attach layout plan showing the different outlets for liquid waste discharge :

22. Other relevant information, if any :  
 (Please attach separate sheet if required)  
 Seal

M/S Kalimata Stone Product  
*Kali prasad moudal*  
 Signature of Applicant ..... Partner

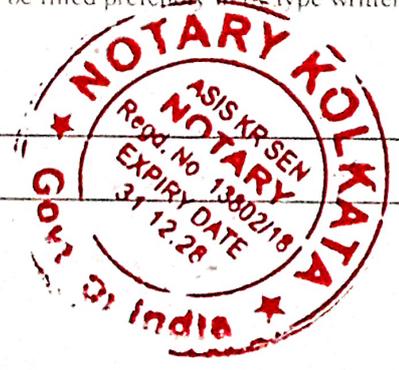
Check-list of accompaniments: [Please put tick mark (-)as applicable]

- The THIRD PART of the challan (in original) as proof of deposition of consent application fee
- Undertaking/Affidavit/Andull Report/certificate from a Chartered Accountant (Item No.07)
- Additional sheet against Item No.08
- Additional sheet against Item No 09
- Additional sheet against Item No 11 (b)
- Additional sheet against Item No 13
- Additional sheet against Item No 17 (A)
- Additional sheet against Item No 18
- Additional sheet against Item No.20
- Additional sheet against Item No 21
- Additional sheet against Item No.22

Notes :-> All enclosures, documents and analysis reports of Board's recognised laboratories must be signed counted-signed by the applicant with official seat

-> All subsequent connection in the application form and enclosures should be signed by the applicant or any person authorised by the applicant

-> The form is to be filled preferably in type written or legible hand writing .



19. Give details regarding solid waste

Type of Waste	Description of waste (Lump/ Paste/ Dust etc.)	Quantity per month	Unit	Method of disposal
STONE DUST	Non Hazardous	100	Metric Tonnes /Day	Lowland filling/Road Work

20. Attach a separate sheet (not applicable to small scale unit) Providing a brief write-up and schematic flow sheet of the manufacturing process clearly showing sources of generation of solid (hazardous and. non-hazardous) liquid and gaseous wastes

21. Attach layout plan showing the different outlets for liquid : waste discharge

22. Other relevant information, if any: M/s. Kalimata Stone Product  
Sd/- Kaliprasad Mondal, Partner  
(Please attach separate sheet if required) Seal Signature of Applicant

Check-list of accompaniments: [Please put tick mark (-)as applicable]

- The THIRD PART of the challan (in original) as proof of deposition of consent application fee
- Undertaking/Affidavit/Andull Report/certificate from a Chartered Accountant (Item No.07)
- Additional sheet against item No.08
- Additional sheet against Item No.09
- Additional sheet against tem No.11 (b)
- Additional sheet against Item No.13
- Additional sheet against Item No.17 (A)
- Additional sheet against Item No.18
- Additional sheet against Item No.20
- Additional sheet against Item No.21
- Additional sheet against Item No.22

Notes: => All enclosures, documents and analysis reports of Board's recogzised laboratories must be signed/counted-signed by the applicant with official seat.

>> All subsequent connection in the application form and enclosures should be signed by the applicant or any person authorised by tin applicant.

>> The form is to be filled prefbently in the type written or legible hand writing.

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Annexure - K



Government of West Bengal  
Office of the District Magistrate  
Birbhum

Email :: [dm-bir@nic.in](mailto:dm-bir@nic.in)

Memo No. M&M/4142(27)/DL&LRO(B)/2025

Date: 07.08.2025

To,  
Name of Stone Crushing Unit : Kalimata Stone Crusher  
Name of Proprietor/Owner : Kalisadhan Mondal  
Address : Patharchal, PS-Md.Bazar, Dist.-Birbhum  
Mouza where crushing unit is located : Nischintapur-37  
P.S. & District : Md. Bazar, Birbhum.

Sub: Operation of Stone Crushing Unit without obtaining requisite Consent to Establish/Consent to Operate from the WBPCB and imposition of Environment Compensation in terms of the solemn order dated 21.03.2025 passed by the Hon'ble NGT, Eastern Zone Bench in O.A. No. 154/2024/EZ..

Whereas, in terms of the solemn order dated 21.03.2025 by the Hon'ble National Green Tribunal, Eastern Zone Bench passed in O.A. No. 154/2024/EZ (Earlier O.A. No.722/2024/PB) in the matter of Re: News item titled "Birbhum- a proposed Coal mine in West Bengal and the related health hazards" appearing in "The Hindu" dated 12.05.2024 as regards determination of Environmental Compensation against the Stone Crushing Units operating illegally in contravention of law. Notice being Memo No. M&M/1630/DL&LRO(B) dated 04.04.2025 was issued to the 229 number of stone crushing units under PS- Md. Bazar asking them to submit copies of all permissions/consents/licenses/relevant documents related to their stone crushing units in the office of the BL&LRO, Md. Bazar within two weeks from the date of receipt of the said notice;

And whereas, in terms of the said direction vide the Notice dated 04.04.2025, the appearing stone crushing units have submitted certain documents as available to them, in connection with their respective crushing units;

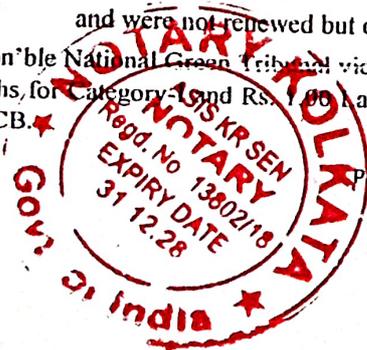
And whereas, after scrutiny of the said documents, as submitted by the appearing stone crushing units before the BL&LRO, Md. Bazar Block, it appears that your stone crushing unit is being operated/run by you without valid subsisting Consent/Permission/Clearance from the appropriate authority from the period from Since inception till date;

And whereas, in earlier occasion, the Hon'ble National Green Tribunal, Eastern Zone vide Order dated 15.11.2016 passed in O.A. No. 41/2015/EZ read with the Order dated 11.10.2017 passed in O.A. No. 44/2015/EZ in the matter of Joydeep Mukherjee Vs. WBPCB & Os., categorized the stone crushing units into two as follows:

Category-I : Those units which did not have any consent at any point of time but running illegally;

Category-II : Those units which possessed consents to operate the validity of which expired and were not renewed but continuing to be operating illegally.

The Hon'ble National Green Tribunal vide the aforesaid order, was pleased to impose a fine of Rs. 1.5 Lakhs for Category-I and Rs. 1.00 Lakh for the Category-II, which was to be submitted with the WBPCB.



And whereas, while adopting the aforesaid method and manner of imposition of such penalty, it appears that your stone crushing falls within the Category- I and therefore, you are liable to pay a fine of Rs. 1,50,000 (Rs. One Lakh Fifty Thousands only).

You are therefore directed to:

1. Not to resume/continue operation in your stone crushing unit until you obtain the requisite license/consent/permission from the competent authority;
2. Pay the aforesaid fine of Rs. 1,50,000 (Rs. One Lakh Fifty Thousands only) with the regional office of the WBPCB within one month from the date of receipt of this order and to obtain requisite consents/permission thereof in respect of your crushing unit following the relevant procedure.

In the event of failure of the aforesaid directions, legal action shall be taken against your crushing unit strictly in accordance with the law.

It is clarified that payment of the aforesaid fine shall not *ipso facto* create any right or equity in favour of you to grant/issue requisite consent/permission by the competent authority, for which you have to follow the relevant procedure to apply and such application shall be dealt with by the competent authority in accordance with law.

  
District Magistrate  
Birbhum.

Memo No. M&M/4142(27)/1(9)/DL&LRO(B)/2025

Date: 07.08.2025

Copy forwarded for information and necessary action to:

1. The Superintendent of Police, Birbhum with a request to make necessary arrangements to ensure that the stone crushing unit in issue does not resume/continue its operation till he obtains the requisite consents/permissions.
2. The Additional District Magistrate and District Land & Land Reforms Officer, Birbhum.
3. The Sub-Divisional Officer, Suri Sadar Sub-Division, Birbhum.
4. The Environment Engineer and In-Charge, WBPCB, Durgapur Regional Office.
5. The Sub-Divisional Land & Land Reforms Officer, Suri Sadar Sub-Division, Birbhum.
6. The Block Development Officer, Md. Bazar Dev. Block, Birbhum.
7. The Block Land & Land Reforms Officer, Md. Bazar Block, Birbhum.
8. The Mining Officer, Suri Zone.
9. The Officer-in-Charge, Md. Bazar Police Station.



  
District Magistrate  
Birbhum.

# M/s. KALIMATA STONE PRODUCT

Manufacture by Best Quality Stone Chips

VILL. - PATHARCHAL, P.O. - HARINSINGHA, P.S. - MD. BAZAR, DIST. - BIRBHUM

GST No. : 19AAJFK0724G1ZF

Ref. No.....

Date.....

## AUTHORIZATION LETTER

We, M/s. Kalimata Stone Product, a partnership firm within the meaning of the Partnership Act, 1932, having its office at Village -- Patharchal, Post Office -- Harinsingha, Police Station -- Md. Bazar, District - Birbhum, do hereby solemnly affirm and authorize as follows:

That we do hereby expressly authorize Mr. Kali Prasad Mondal, son of Lakhikanta Mondal, residing at Village -- Majurhati, Post Office -- Dabuk, Police Station - Mayureswar, District -- Birbhum, , one of the partners, to act jointly and severally for and on behalf of M/s. Kalimata Stone Product, for the purpose of filing the Original Application before the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata, and to represent the partnership firm in the said proceedings and take all necessary steps, signing, affirming and submitting documents, affidavits, applications, replies, and doing all such acts and things as may be incidental, necessary or expedient for due prosecution of the said proceedings.

That any act, deed or thing done by the said Kali Prasad Mondal pursuant to this authorization shall be deemed to have been done with full authority and shall be binding upon the partnership firm.

That this authorization is given in good faith and shall remain valid and subsisting until the conclusion of the said proceedings, unless expressly revoked in writing.

In witness whereof, I, the undersigned, have executed this Authorization Letter on this 24<sup>th</sup> day of December 2025 at Kolkata.

For M/s. Kalimata Stone Product

*Kali Prasad Mondal*  
Kali Prasad Mondal

*M/s. Kalimata Stone Product*  
M/s. Kalimata Stone Product

*Dipika Mondal*  
Dipika Mondal

*M/s. Kalimata Stone Product*  
M/s. Kalimata Stone Product

# "VAKALATNAMA"

In the Honble National Green Tribunal  
at Eastern Zone Bench, Kolkata  
Before Ld \_\_\_\_\_ Judge

Signature

Suit/Case No. \_\_\_\_\_

at 201

Kali Prasad Mondal and Another

Plaintiff  
Applicant  
Appellant

-VS-

The State of West Bengal and others

Defendant  
Opp. Party  
Respondent

KNOW ALL MEN by these APPLICANTS

that I/We do hereby in my / our name and my / (our behalf constitute and appoint Sri Steven Sourodit Biswas Advocate true and lawful Pleader / Advocate & Attorneys to appear and act for me / us in the matter noted above to the suit written statement, conduct suit, appeal from original suit order etc. and for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter disposing in or withdrawing money from filing or taking out of appeal, document and payment order from Court referring matters in dispute between the parties here to arbitration, withdrawing the above matters with liberty title fresh suit, sending properties released from attachment filling execution or Miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from us our Court. Withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or Attorneys as my / our own acts and as it done by me / us to all intents and purposes.

Date...24.02.....2016

ADVOCATES—

Steven Sourodit Biswas  
High Court Counsel Advocate

5 Park Lane, Kolkata - 700016

Mob:- 7003415384

email - biswas.steven@gmail.com

F/1959/1768/2019